

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN
ZONE BENCH, KOLKATA**

Original Application No. 27/2025/EZ

In the matter of:

Ram Kumar

...Applicant

-Versus-

State of Bihar & Ors.

...Respondents

INDEX

Sl. No.	Particulars	Annexure	Page No.
1.	Counter Affidavit on behalf of Respondent no. 2.		1 - 13
2.	Copy of the Inspection report dated 18 th June, 2025	-R/1-	14 - 17
3.	Copy of the report vide letter No. 1835 dated 10.07.2025	-R/2-	18 - 20
4.	Copy of the Solemn Order dated 19.02.2024	-R/3-	21 - 29
5.	Copy of the District Magistrate, Samastipur vide letter No. 1951 dated 31.05.2025	-R/4-	30 - 31
6.	Copy of the Executive Engineer, Urban Development Division, Samastipur, detailed estimate chart	-R/5-	32 - 35
7.	Copy of technical approval letter dated 16.06.2025 and administrative	-R/6 Colly-	36 - 39

	approval vide letter No. 2141 dated 17.06.2025		
8.	Copy of letter No. 1957 dated 31.06.2025 and letter No. 1673 dated 24.06.2025	-R/7 Colly-	40 - 41
9.	Copy of letter No. 2410 dated 08.07.2025	-R/8-	42 - 43
10.	Copy of letter no. 1835 dated 10.07.2025	-R/9-	44 - 46
11.	Copy of letter no. 166 dated 16.06.2025	-R/10-	47 - 48
12.	Copy of letter No. 2747 dated 5th August, 2025, and the report	-R/11 Colly-	49 - 55
13.	Copy of letter No. 2340 dated 5th August, 2025, and the report	-R/12 Colly-	56 - 63
14.	Authorization Letter		64 - 65

Date: 14/08/2025

Place: Samastipur, Bihar.

Filed by:

Surendra Kumar
Advocate

Mr. Surendra Kumar,
Advocate

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN ZONE
BENCH, KOLKATA

Original Application No. 27/2025/EZ

In the matter of:

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...Respondents

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2 (DISTRICT
MAGISTRATE, DISTRICT-SAMASTIPUR)

I, Brajesh Kumar, son of Ashok Pd. Mandal aged about 55 years, presently posted as Additional District Magistrate, District-Samastipur, Bihar, working for gain at the Office of District Magistrate, Samastipur, Bihar, do hereby solemnly affirm and state as follows:

1. That I am the Additional District Magistrate, District-Samastipur and have been duly authorized by the District Magistrate, Samastipur to swear this affidavit on behalf of Respondent No. 2. I am well acquainted with the facts and circumstances of the present case and have thoroughly gone through the Original Application filed by the Applicant and all related documents.
2. That the present Original Application has been filed by the Applicant, Ram Kumar, vide letter petition dated 11.12.2024 alleging illegal construction and encroachment of Government Pokhara (pond) situated in Ward No. 32, which is allegedly being used as a waste disposal place creating environmental hazards. The

✕

Applicant has requested that the site be developed under the JAL JEEVAN HARIYALI Scheme.

3. That in compliance with the orders dated 24.03.2025 and 07.05.2025 passed by this Hon'ble Tribunal, a Committee was constituted vide letter No. 1681 dated 14.05.2025 comprising of Senior Scientist, Bihar State Pollution Control Board, District Magistrate, District-Samastipur or his representative not below the rank of Additional District Magistrate, and Nominee of the Municipal Commissioner, Nagar Nigam, Samastipur.
4. That the Committee conducted a joint site inspection on 18.06.2025 in the presence of Sub-Divisional Magistrate, Samastipur and Circle Officer, Samastipur. That at the time of inspection, an attempt was made to contact the complainant Shri Ram Kumar at the site, but local people present including Shri Nandanandan Chaudhary and others stated that no person by this name lives in the area, suggesting the application may have been made under a pseudonym.

Copy of the Inspection report dated 18th June, 2025, is annexed herewith and marked with the "Letter R-1".

5. Your respondent states that pursuant to the site inspection, the Circle Officer, Samastipur was directed to conduct a detailed investigation regarding the revenue records and encroachment status of the land in question. The Circle Officer submitted his report vide letter No. 1835 dated 10.07.2025 revealing that the land in question bears Khasra No. 351 in Mouza Kashipur, Police Station No. 178, measuring 62 decimals. As per revenue records (Garamjarua Aam/Khas Register), the said Khasra is mentioned as

“Pokhar” (pond). The Circle Officer also reported existence of court orders relating to this land including an order dated 26.12.2013 in Miscellaneous Case No. 262/2011 and an order in B.L.T. Case No. 314 of 2022 by the Bihar Land Tribunal, Patna. Further, in Land Dispute Resolution Case No. 18(A)/2010, the land of old Khasra No. 351 was declared as public land by the court of Land Reforms Sub-Collector, Samastipur, with directions that any Jamabandi related to the said land running in anyone's name should be considered cancelled with immediate effect.

Copy of the report vide letter No. 1835 dated 10.07.2025 is annexed herewith and marked with the “Letter R-2”.

6. Your respondent states that the said pond in question was under prolonged litigation when Smt. Shanti Sinha and another filed B.L.T. Case No. 314 of 2022 before the Bihar Land Tribunal, Patna under the Bihar Land Disputes Resolution Act, 2009, challenging the ownership rights over the said pond. The case was filed on 30.05.2022 claiming private ownership of the land which was recorded as Government property (Gairmazarua Khas).
7. Your respondent states that the petitioners in B.L.T. Case No. 314 of 2022 claimed that the land was originally recorded in Cadastral Survey in the name of Bhagwat Prasad as Gairmazarua Khas, who allegedly sold it to Silwant Sahay in 1908, and through various family partitions, they claimed to have derived title. However, during revisional survey, the land was correctly recorded in the name of Government of Bihar as it was found to be a public pond.
8. Your respondent submits that throughout the pendency of the litigation from May 2022 to February 2024, the maintenance and

development of the pond remained suspended due to the disputed nature of ownership. The uncertainty regarding the legal status of the land prevented the administration from undertaking any developmental or restoration work, resulting in the gradual deterioration of the pond's condition. This prolonged legal dispute is the primary reason why the pond could not be maintained properly and reached its current state.

9. Your respondent states that the Bihar Land Tribunal, Patna vide its detailed judgment dated 19.02.2024 comprehensively examined all claims and documents presented by the petitioners. The Ld. Tribunal categorically held that the land under question is registered in the records as Gairmazarua Khas, i.e., Government property. The Tribunal observed that the petitioners never produced any Zamindari Returns which could substantiate their claim and failed to establish the basics of their claim. The Tribunal concluded that "The disputed land clearly appear to be a Government land being used for public purpose" and accordingly dismissed the petition.

Copy of the Solemn Order dated 19.02.2024 is annexed herewith and marked with the "Letter R-3".

10. Your respondent states that following the pronouncement of the judgment on 19.02.2024, the District Administration immediately initiated the process for obtaining certified copy of the order to proceed with the restoration and development work. The certified copy application was filed and the administration is actively pursuing the matter to obtain the same at the earliest.

11. Your respondent states that vide letter No. 1951 dated 31.05.2025, the District Magistrate, Samastipur directed the Executive Engineer, Urban Development Division, Samastipur to prepare an estimate for renovation of the pond and construction of ghats in accordance with the model estimate prepared at the department level under the Jal-Jeevan Hariyali Abhiyan. This action was taken immediately after the legal position became clear following the Bihar Land Tribunal's order.

Copy of the District Magistrate, Samastipur vide letter No. 1951 dated 31.05.2025, is annexed herewith and marked with the "Letter R-4".

12. Your respondent states that in compliance with the above direction, the Executive Engineer, Urban Development Division, Samastipur prepared a detailed estimate for "Construction of Pond Steps, Beautification, Lawn Benches & Pathway at Behind Durga Talkies at Ward No. 32, Under Nagar Nigam Samastipur" amounting to Rs. 38,99,800/-. The estimate includes construction of staircase ghats with length of 56 meters and width of 9.00 meters, installation of 54 piles, leveling of land, piling work, B/F/S operations, casting of waist slab, step cutting and laying of checker tiles.

Copy of the Executive Engineer, Urban Development Division, Samastipur, detailed estimate chart, is annexed herewith and marked with the "Letter R-5".

13. Your respondent states that the estimate has received technical approval from the Superintending Engineer, Urban Development Zone, Darbhanga vide letter dated 06.06.2025. Subsequently, the Municipal Commissioner, Nagar Nigam, Samastipur has forwarded

the same for administrative approval to the Joint Secretary, Urban Development and Housing Department, Bihar vide letter No. 2141 dated 17.06.2025.

Copy of technical approval letter dated 16.06.2025 and administrative approval vide letter No. 2141 dated 17.06.2025 is annexed herewith and marked with the "Letter R-6 Collectively".

14. Your respondent states that vide letter No. 1957 dated 31.06.2025, the Sub-Divisional Magistrate, Land Reforms Sub-Collector, and Circle Officer, Samastipur were directed to investigate the encroachment on the government pond and submit a report within one week. The Circle Officer has also initiated the process for Jamabandi cancellation vide proposal No. 01/2025-26 sent through letter No. 1673 dated 24.06.2025.

Copy of letter No. 1957 dated 31.06.2025 ~~Letter No. 1673~~ ~~dated 24.06.2025~~ is annexed herewith and marked with the "Letter R-7".

15. That the answering respondent keeping in view of the urgency of the matter, sent a reminder letter to the Circle Office on 8th July, 2025, seeking a detailed statement of the land in question on the basis of revenue records and also to clarify the updated status of the Jamabandi.

Copy of letter No. 2410 dated 08.07.2025 is annexed herewith and marked with the "Letter R-8".

16. Your respondent states that vide letter No. 1835 dated 10.07.2025, the Circle Office submitted its report wherein it was stated that the revenue record viz. Garamjarua Aam/Khas Register was matched and the said Khasra mentioned in the Aam/Khas Register records the said property as Pokhar (Pond). That the copy of the order passed by the Ld. Court of Land Reforms Sub-Collector, Samastipur, that in Land Dispute Resolution Case No. 18 (A)/2010, the land of old Khasra No. 351 was declared as public land by this court and an order has been passed that if any Jamabandi related to the said land is running in the name of any person, then it should be considered cancelled with immediate effect. Subsequently, by letter no. 1673, dated 24.06.2025, the proposal for Jamabandi Rusdikaran has been sent to Land Reforms Sub-Collector, Samastipur.

Copy of letter no. 1835 dated 10.07.2025, is annexed herewith and marked with the "Letter R-9".

17. Your respondent states that vide letter No. 166 dated 16.06.2025, the UD&HD department informed to the Municipal Commissioner, Samastipur, that the technical approval has been granted and the same has been sent for administrative approval.

Copy of letter no. 166 dated 16.06.2025, is annexed herewith and marked with the "Letter R-10".

18. Your respondent states that vide letter No. 2747 dated 5th August, 2025, again a fresh inspection was carried out of the said pokar (pond) in question and a factual report dated 5th August, 2025 was prepared by Sr. Scientist, BSPCB, Regional Officer, BSPCB, Deputy

Municipal Commissioner, Municipal Corporation Samastipur and Additional Magistrate, Samastipur.

Copy of letter No. 2747 dated 5th August, 2025, and the report are annexed herewith and marked with the "Letter R-11 Collectively".

19. Your respondent states that vide letter No. 2349 dated 5th August, 2025, the Circle Officer, Samastipur, submitted its report in regards to the encroachments in and around the pokar (pond).

Copy of letter No. 2349 dated 5th August, 2025, and the report are annexed herewith and marked with the "Letter R-12 Collectively".

20. That based on the joint inspection, subsequent investigations, and the conclusive order of the Bihar Land Tribunal, it is submitted that the site is not being actively used as a waste disposal place as alleged. Only minimal old waste was found at two peripheral locations. The land is covered with natural vegetation and no water body exists currently. The deteriorated condition of the pond is primarily due to the prolonged litigation which prevented any maintenance or development work for nearly three years.
21. That the District Administration has taken concrete steps to address the concerns raised in the Original Application including constitution of Committee and conducting joint inspection as per Tribunal's directions, detailed investigation of revenue records and land status, obtaining final adjudication from Bihar Land Tribunal establishing the pond as government property, preparation of comprehensive development plan under Jal-Jeevan Hariyali

Abhiyan, obtaining technical approvals and processing administrative approval, initiating action for removal of encroachments if any, and ensuring the site is not used for waste disposal.

22. That the Respondent No. 2 respectfully submits that all necessary steps have been taken to comply with the directions of this Hon'ble Tribunal. The development work will be commenced immediately upon receipt of administrative approval and allocation of funds. The District Administration is committed to ensuring environmental protection and proper development of the site. The delay in initiating development work was solely due to the pendency of litigation which has now been conclusively decided in favor of the government.
23. Your respondent states that upon administrative approval, the restoration, beautification of the pond / pokhar and construction of ghats around the pond / pokhar can be completed tentatively within a period of 9 months (Nine months) subject to approval.
24. That the Respondent No. 2 undertakes to monitor the implementation of the pond renovation project, ensure timely completion of the work, prevent any waste disposal at the site, maintain the developed site properly, and submit periodic compliance reports as may be directed by this Hon'ble Tribunal.
25. That in view of the above facts and circumstances, it is respectfully prayed that this Hon'ble Tribunal may be pleased to take note of the steps already taken by the District Administration, consider that the legal status of the land has been conclusively determined as government property, grant reasonable time for completion of the

development work which is already in advanced stage of approval, and pass such other orders as deemed fit in the interest of justice.

26. I state that the statements contained in paragraphs 1 to 25 above are true to the best of my knowledge, information, and belief based on official records. Paragraph 20 contains my respectful prayer before this Hon'ble Tribunal.

Prepared in my Office

Surendra Kumar
Advocate

Surendra Kumar
Advocate

[Signature]
Deponent



VERIFICATION

Verified at Samastipur on this the 14 day of August, 2025, that the contents of paragraphs 1 to 26 of the above affidavit are true and correct to the best of my knowledge, information and belief based on official records, and that paragraph 25 contains my respectful prayer. Nothing material has been concealed therefrom.


Deponent

कार्यालय नगर निगम समस्तीपुर

—:: आदेश ::—

माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकाता O. A. No. 27/2025/EZ राम कुमार बनाम बिहार सरकार एवं अन्य में दिनांक-24.03.2025 को पारित आदेश के कंडिका-11 में तथ्यात्मक जाँच करने हेतु समिति का गठन हेतु आदेश पारित है।

उक्त के आलोक में निम्नवत समिति का गठन किया जाता है:-

1. श्री एन0एम0 सिंह, वैज्ञानिक, (मोबाईल नं0-7485808262, ई-मेल-bspceb@yahoo.com) एवं श्री एस0 पी0 राय, क्षेत्रीय पदाधिकारी बरौनी, (मोबाईल नं0-7485808254, ई-मेल-robaruani01@gmail.com)।
2. अपर समहर्ता, राजस्व, समस्तीपुर।
3. उप नगर आयुक्त, नगर निगम, समस्तीपुर।

उपरोक्त गठित समिति के द्वारा प्रभावित स्थल का निरीक्षण कर आरोपों की जाँच कर तथ्यात्मक प्रतिवेदन शपथ पत्र पर दो सप्ताह के अंदर अधोहस्ताक्षरी को उपलब्ध कराना सुनिश्चित करेंगे।

विश्वासभाजन

ह0/-

जिला पदाधिकारी,
समस्तीपुर।

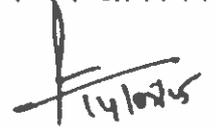
ज्ञापांक-1681.....संचिका संख्या-1118-02-2025 दिनांक-14/05/2025

प्रतिलिपि:- सभी संबंधित को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

प्रतिलिपि:- अपर समहर्ता, राजस्व को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

प्रतिलिपि:- नगर आयुक्त, नगर निगम, समस्तीपुर को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

प्रतिलिपि:- सदस्य-सचिव, बिहार राज्य प्रदूषण नियंत्रण पर्वद, पटना को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।



जिला पदाधिकारी,
समस्तीपुर।

Translated copy

Office of Municipal Corporation Samastipur

Letter no : 1681 Date:14/05/2025

-: Order:-

Hon'ble National Green Tribunal, Eastern Bench, Kolkata has passed an order for the formation of a committee to conduct a factual inquiry in clause-11 of the order passed on 24.03.2025 in O. A. No. 27/2025/EZ Ram Kumar vs. Government of Bihar and others.

In the light of the above, the following committee is constituted:-

1. Shri N.M. Singh, Scientist, (Mobile No.-7485808262, Email-bspbcb@yahoo.com) and Shri S.P. Rai, Regional Officer Barauni, (Mobile No.-7485808254, Email-robaruani01@gmail.com).
2. Additional district magistrate, Revenue, Samastipur.
3. Deputy Municipal Commissioner, Municipal Corporation, Samastipur.

The above constituted committee will inspect the affected site and investigate the allegations and ensure that the factual report on affidavit is made available to the undersigned within two weeks.

District Magistrate, Samastipur.
Date: 14/05/2025

Memorandum- 1681 File no: XIX-02-20 Dated 14/05/2025

Copy:- Sent to all concerned for information and necessary action.

Copy:- Sent to Additional district magistrate, Revenue for information and necessary action.

Copy:- Sent to Municipal Commissioner, Municipal Corporation, Samastipur for information and necessary action.

Copy:- Sent to Member Secretary, Bihar State Pollution Control Board, Patna for information and necessary action.

संयुक्त जाँच प्रतिवेदन

माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकता में दायर OA No—23/2025/EZ Ram Kumar Versus State of Bihar & Ors के मामले में दिनांक—24.03.2025 एवं दिनांक—07.05.2025 को पारित आदेश के अनुपालन हेतु जिला पदाधिकारी, समस्तीपुर के ज्ञापांक—1681 दिनांक—14.05.2025 द्वारा तथ्यात्मक जाँच करने हेतु समिति का गठन किया गया। जिसकी विवरणी निम्नवत् है—

1. श्री एन0 एम0 सिंह, वैज्ञानिक, बिहार राज्य प्रदूषण नियंत्रण पर्वद, पटना एवं श्री एस0पी0 राय, क्षेत्रीय पदाधिकारी, राज्य प्रदूषण नियंत्रण पर्वद, बरौनी।
2. अपर समाहर्ता, राजस्व, समस्तीपुर
3. उप नगर आयुक्त, नगर निगम, समस्तीपुर

उक्त गठित जाँच समिति के द्वारा दिनांक—18.06.2025 को संयुक्त स्थल निरीक्षण किया गया। स्थल जाँच के समय अनुमंडल पदाधिकारी, समस्तीपुर एवं अंचलाधिकारी, समस्तीपुर भी उपस्थित थे। स्थल पर परिवादी श्री राम कुमार से संपर्क करने का प्रयास किया गया। परन्तु स्थल पर उपस्थित स्थानीय लोग यथा श्री नंदनंदन चौधरी एवं अन्य के द्वारा बताया गया कि इस नाम का कोई व्यक्ति यहाँ पर नहीं रहता है। ऐसा प्रतीत होता है कि प्रस्तुत आवेदन छद्म नाम से किया गया है।

स्थल निरीक्षण के क्रम में स्थल की प्रकृति गड़ढ़ानुमा तालाब के आकर में पाया गया। जिसकी गहराई लगभग 8 फीट के आस-पास अनुमानित है। प्रश्नगत भूमि की सतह समतल पायी गयी एवं जिस पर घाँस एवं झाड़ियाँ उगी हुई थी। उक्त स्थल पर जल नहीं पाया गया। गड़ढ़ानुमा भूस्थल के किनारे में दो स्थलों पर पुराने ठोस अपशिष्ट (स्थानीय निवासियों के द्वारा फेंका गया) जो अल्प मात्रा में द्रष्टव्य था।

उक्त भूमि का राजस्व अभिलेखों के आधार पर विस्तृत विवरणी की मांग अंचलाधिकारी, समस्तीपुर से की गई है। साथ ही जमाबंदी की अद्यतन स्थिति स्पष्ट करने हेतु अंचलाधिकारी, समस्तीपुर को निदेश दिया गया है।

N M Singh
18.06.25

श्री एन0 एम0 सिंह
वैज्ञानिक
बिहार राज्य प्रदूषण
नियंत्रण पर्वद, पटना।

Byam
18.6.2025

श्री(एस0पी0 राय)
क्षेत्रीय पदाधिकारी
बिहार राज्य प्रदूषण
नियंत्रण पर्वद, बरौनी।

23/6/25
उप नगर आयुक्त,
नगर निगम, समस्तीपुर।

18.6.25
अपर समाहर्ता,
समस्तीपुर।

Translated copy

Joint Investigation Report

Date:18/06/25

In the case of OA No-27/2025/EZ Ram Kumar Versus State of Bihar & Ors filed in the Hon'ble National Green Tribunal, Eastern Bench, Kolkata, in compliance with the order dated 24.03.2025 and dated 07.05.2025 passed by the District Magistrate, Samastipur vide letter no.-1681 dated-14.05.2025, a committee was constituted to conduct a qualitative investigation. The details of which are as follows-

1. Shri N.M. Singh, Scientist, Bihar State Pollution Control Board, Patna and Shri S.P. Rai, Regional Officer, State Pollution Control Board, Barauni.
2. Additional district magistrate, Revenue, Samastipur
3. Deputy Municipal Commissioner, Municipal Corporation, Samastipur

A joint site inspection was conducted on 18.06.2025 by the above constituted investigation committee. Sub-Divisional magistrate, Samastipur and Circle Officer, Samastipur were also present at the time of site inspection. An attempt was made to contact the complainant Shri Ram Kumar at the site. But local people present at the site, such as Shri Nandanandan Chaudhary and others, told that no person of this name lives here. It appears that the application has been made under a pseudonym.

During the site inspection, the nature of the site was found to be in the shape of a pit-like pond. The depth of which is estimated to be around 8 feet. The surface of the land in question was found to be flat and on which grass and bushes had grown. Water was not found at the said site. Old solid waste (thrown by local residents) was visible in small quantities at two places on the edge of the pit-like land site.

A detailed statement of the said land has been sought from the Circle Officer, Samastipur on the basis of revenue records. Also, the Circle Officer, Samastipur has been directed to clarify the updated status of the Jamabandi.

- N.M. Singh, Scientist, (Mobile No.-7485808262, Email-bspccb@yahoo.com) and S.P. Rai, Regional Officer Barauni, (Mobile No.-7485808254, Email-robaruani01@gmail.com).
- Additional district magistrate, Revenue, Samastipur.
- Deputy Municipal Commissioner, Municipal Corporation, Samastipur.

R/2

अंचल कार्यालय, समस्तीपुर

E-mail: office@samastipur.gov.in
 टेलीफोन नं-84441286

पत्रांक-1835

प्रेषक- अंचल अधिकारी, समस्तीपुर।

सेवा में- जिला पदाधिकारी, समस्तीपुर।

विषय- माननीय राष्ट्रीय हरित अधिकरण पूर्वी बेंच, कोलकाता में दायर OA No.-27/2025/ E.Z. Ram kumar V/s State of Bihar & ors के मामले में प्रश्नगत भूमि का राजस्व अभिलेखीय/स्थलीय जीव प्रतिवेदन का प्रेषण।
 समस्तीपुर, दिनांक 10/07/2025

पराग- राजस्व कर्मचारी द्वारा यह भी प्रतिवेदित किया गया है कि राजस्व अभिलेखीय तथा नगरपालिका आभ/खारा पंजी से मिलान किया। पाया कि उक्त खेसरा आम/खारा पंजी में पांखर के नाम से अंकित है। एवं यह प्रतिवेदित किया गया है कि भूमि सुधार उप समाहर्ता समस्तीपुर के न्यायपालिका आदेश की छायाप्रति एवं The Bihar Land Tribunal, Patna के B.L.T Case No. 314 of 2022 के आदेश की छायाप्रति प्रस्तुत किया गया, जिसका भूमि का विवरण निम्न प्रकार है-

गाजा का नाम	थाना संख्या	खाता संख्या	खेसरा संख्या	रकबा
काशीपुर	178	-	351	62 डी०

राजस्व कर्मचारी द्वारा यह भी प्रतिवेदित किया गया है कि राजस्व अभिलेखीय तथा नगरपालिका आभ/खारा पंजी से मिलान किया। पाया कि उक्त खेसरा आम/खारा पंजी में पांखर के नाम से अंकित है। एवं यह प्रतिवेदित किया गया है कि भूमि सुधार उप समाहर्ता समस्तीपुर के न्यायपालिका आदेश की प्रति में अंकनीय है कि भूमि विवाद निराकरण वाद संख्या-18 (ए)/2010 में न्यायपालिका द्वारा पुराना खेसरा संख्या-351 की भूमि को सार्वजनिक भूमि घोषित किया गया एवं आदेश प्रदान किया गया है कि उक्त भूमि से संबंधित कोई भी जमाबंदी अगर किसी व्यक्ति के नाम पर बन चुकी है तो वह तत्काल प्रभाव से खारिज समझी जाय। उक्त के आलोक में उल्लेखनीय है कि इस कार्यवाही के पत्रांक-1673, दिनांक-24.06.2025 के द्वारा जामबंदी रद्दीकरण का प्रस्ताव अभिलेख संख्या-01/2025 26 रखा/रिस्त कर भूमि सुधार उप समाहर्ता, समस्तीपुर को भेजा जा चुका है, जिसका विवरण निम्न प्रकार है-

ऑफलाइन जमाबंदी सं०-122/300 से संबंधित विवरणी:-

गाजा का नाम	थाना संख्या	खाता संख्या	खेसरा संख्या	रकबा	जमाबंदी रयत
काशीपुर	178	-	351	10 धुर	श्यामा देवी पति-कुशेश्वर प्रसाद
			113	0-1-11 धुर	

ऑनलाईन जमाबंदी सं०-300 भाग-2 पृष्ठ-300 से संबंधित विवरणी:-

गाजा का नाम	थाना संख्या	खाता संख्या	खेसरा संख्या	रकबा	जमाबंदी रयत
काशीपुर	178	0	0	09 डी०	श्यामा देवी पति-कुशेश्वर प्रसाद

सादर सूचनार्थ समर्पित।

विशेष सहायक
 10/7/25
 अंचल अधिकारी

Translated copy

Office of the Circle Officer, Samastipur

Letter No. 1835 date:10/07/2025

To,

District Magistrate, Samastipur.

Subject:-Dispatch of the revenue archival/spatial investigation report of the land in question in the case of OA No.-27/2025/EZ Ram kumar V/s State of Bihar & ors filed in the Honorable National Green Tribunal East Bench Kolkata.

Reference: District Magistrate, Samastipur ,letter no. 2410/No. Samastipur dated 08.07.2025.

Sir

In reference to the relevant letter regarding OA No.-27/2025/EZ Ram kumar V/s State of Bihar & filed in Green Tribunal East Bench Kolkata, it is respectfully informed that in the case of Hon'ble National 3, the concerned revenue employee conducted a field and documentary investigation. After investigation, it has been reported that in the work of field job, the local villagers presented a photocopy of the order passed on 26.12.2013 in Miscellaneous Case No. 262/2011 Shanti Sinha etc. - Plaintiffs vs Harivalbh Prasad Singh etc. and a photocopy of the order passed in The Bihar Land Tribunal, Patna * B.L.T. Case No. 314 of 2022, whose details of the land are as follows-

Name of Mouza:bKashipur
Police Station Number:b178
Account Number: -
Khasra Number: 351
Area :62 Decimal.

It has also been reported by the revenue employee that the revenue record viz. Garamjarua Aam/Khas Register was matched with it. It was found that the said Khasra is mentioned in the Aam/Khas Register as Pokhar. And it has been reported that it is mentioned in the copy of the order passed by the court of Land Reforms Sub-Collector, Samastipur that in Land Dispute Resolution Case No. 18 (A)/2010, the land of old Khasra No. 351 was declared as public land by this court and an order has been passed that if any Jamabandi related to the said land is running in the name of any person, then it should be considered cancelled with immediate effect. In the light of the above, it is noteworthy that by letter no. 1673, dated 24.06.2025 of this office, the proposal for Jamabandi Rusdikaran has been sent to Land Reforms Sub-Collector, Samastipur by maintaining record no. 01/2025-26. Whose statement is as follows:-

Statement related to offline Jamabandi No.-122/300:-
Name of Mouza:Kashipur
Police Station Number: 178
Account Number : -
Khesra Number:351 Area10 Dhur
Khesra Number:113 Area: 0-1Katha11 Dhur
Jamabandi Rayat:Shyama Devi,Husband-Kusheshwar Prasad

Statement related to online Jamabandi No.-300 Part-2Page 300:-

Name of Mouza:Kashipur

Police Station Number:178

Account Number: 0

Khesra Number:0

Area:09 Decimal

Jamabandi Rayat:Shyama Devi. Husband-Kusheshwar Prasad

Circle Officer, Samastipur

Date:10/07/2025

The Bihar Land Tribunal, Patna
B.L.T. Case No. 314 of 2022

1. Smt. Shanti Sinha, Female, aged about 75 years, widow of Late Raj Narayan Sinha.
2. Kanak Lata, Female, aged about 47 years, widow of Late Rajeev Ranjan Sinha
Both residents of Village-Musapur, Police Station and District-Samastipur.

.....Petitioners.

-VERSUS-

1. The State of Bihar through the Principal Secretary, Revenue Department, Government of Bihar, Patna.
2. The Commissioner, Darbhanga Division, Darbhanga.
3. The Deputy Collector, Land Reforms, Samastipur.
4. The Anchal Adhikari, Jitwarpur Anchal,, District- Samastipur.
..... Opposite 1st Parties.
5. Hariballabh Prasad Singh, father's name not known, resident of Mohalla-Shipur, Police Station and District- Samastipur.
6. Jitendra Prasad Singh, son of Ram Padarath Singh, resident of Village-Akhtiyarpur Khajuri, Police Station- Ghataho, District- Samastipur
..... Opposite 2nd Parties.

Counsel for the petitioner	:	Mr. Vasudev Ram, Adv. Mr. Vivekanand Jha, Adv.
Counsel for the O/P.	:	Mrs. Aprajita, Adv.
Counsel for the State	:	Mr. Kumar Navinam, A.G.P.

P R E S E N T

(ASOK KUMAR CHAUHAN MEMBER ADMINISTRATIVE)

19/02/2024 This application has been filed for setting aside the order dated 03.12.2019 passed by the learned Commissioner, Darbhanga, Division, Darbhanga in Land Dispute Resolution Appeal Case No. 28/2014 by which the learned Commissioner rejected the appeal preferred by the petitioner.

Heard Mr. Vivekanand Jha, assisted by Mr. Vasudev Ram learned counsel for the petitioner in detail. Also heard learned AGP Mr. Kumar Navinam for the State. Private opposite party no. 5 neither

appeared during the proceeding nor has filed any counter affidavit despite several opportunities provide to him. Private opposite party no. 6 has filed counter affidavit but did not appear in the hearing despite several opportunities. Therefore, both the private opposite party nos. 5 and 6 were heard ex-parte against them. Also perused the paper/document etc, available on record.

As per the petitioner the land under dispute is area of 62 decimals (14 katha 14 dhur) land appertaining to C.S. Khata No. 78, C.S. Plot No. 351, R.S. Plot No. 1229, Thana No. 178, Tauzi No. 3965, situated in Mohalla – Kashipur within Samastipur Municipality.

CASE OF THE PETITIONER

The petitioners submit that the said land was recorded in Cadastral Survey Khatiyan in the name of Bhagwat Prasad as Gairmazarua Khas.

Bhagwat Prasad sold all his land including this land to Silwant Sahay son of Manorath Lal Sahay vide registered sale deed dated 22.04.1908 and put Silwant Sahay in possession over this land.

Before vesting of estate in the State of Bihar Silwant Sahay settled the said land in the name of his only daughter-in-law Sita Devi and Sita Devi was accepted as Raiyat after vesting of estate. Rent receipt of this Plot No. 351 and others were issued in the name of Sita Devi.

After the death of Sita Devi her elder son Ram Nirranjan Prasad got the land in partition and after Ram Nirranjan Prasad his son Raj Narayan Sinha got this land in family partition. Raj Narayan Sinha used to pay rent to the landlord and after vesting estate to the State of Bihar also.

Smt. Shanti Sinha, the widow of Raj Narayan Sinha is petitioner no. 1 whose son Rajiv Ranjan Sinha died recently and in his place his widow Kanak Lata has been made petitioner no. 2.

During revisional survey R.S. Plot No. 1229 was allocated to this land but this Plot No. 1229 was recorded wrongly in the name of Government of Bihar. Raj Narayan Sinha filed objection petition for correction of the said entry and objection petition was registered as Objection Case No. 145/2007 and the correction as prayed was made vide order dated 22.08.2008 but the Government of Bihar took no steps to modify or rectify the said order.

One Nand Kishore Jha filed Misc. Case No. 18/2010 before the learned D.C.L.R. for removal of encroachment from this land and the learned D.C.L.R. Samastipur called for a report from the Anchal Adhikari, Samastipur and the Anchal Adhikari submitted report on 23.07.2010.

In the meantime Hari Ballabh Prasad Singh filed petition before the learned D.C.L.R., Samastipur alleging encroachment on the said plot upon which land Dispute Resolution Case No. 18/A of 2010 was registered in which Raj Narayan Sinha was not made party nor was given opportunity to contest.

The learned D.C.L.R, Samastipur without making any enquiry held vide order dated 09.12.2010 that this was a public land and accordingly ordered for cancellation of Jamabandi of the said land standing in the names of the ancestors of these petitioners.

When the petitioners learnt about this order dated 09.12.2010 the petitioners filed writ petition before the Hon'ble High Court, Patna which was registered as C.W.J.C. No. 20707/2011 in which order was passed on 05.12.2011 giving liberty to the petitioners to approach the D.C.L.R. Samastipur for consideration of the matter.

As per the observation made by the Hon'ble High Court the petitioners filed Land Dispute Resolution Case No. 262/2011/18A/2010 before the learned D.C.L.R. Samastipur upon which the learned D.C.L.R. called for a report from the Circle Officer, Samastipur regarding the land and the Circle Officer submitted report vide letter No. 315 dated

06.11.2013 that from visual perception the land seems to be government land though no document from the government side was filed.

Opposite party Hari Ballabh Prasad Singh appeared and filed rejoinder in Land Dispute Resolution Case No. 262/2011/18/A/2010 that it is a Gair Majarua land and opposite party Jitendra Prasad Singh appeared and challenged the maintainability of the case but filed no document.

The learned D.C.L.R. without considering the documentary evidence produced by the petitioners confirmed vide order dated 26.12.2013 the order dated 09.12.2010 passed in Land Dispute Resolution Case No. 18/A/2010.

The petitioners filed appeal on 24.01.2014 before the learned Commissioner, Darbhanga against the order of D.C.L.R., Samastipur the appeal was registered as Land Dispute Resolution Appeal No. 28/2014.

The Memo of Appeal was admitted, the notices were issued and service report was received on 02.12.2014. That the lower court record was called for and the respondents were given the last chance to file reply by 30.06.2015.

On 23.05.2017, attendance were filed on behalf of the appellants and respondent no. 3 the case was directed to proceed ex-parte against respondent no. 2, fresh notice was to be issued on respondent no. 1 for which the appellants were directed to file requisites within seven days failing which the appeal will stand dismissed automatically.

No requisites could be filed within seven days and hence the appeal stood dismissed automatically on 01.06.2017.

A petition for restoration was filed on 18.07.2017 on behalf of the appellant/petitioners which was heard and order was passed on 02.08.2017 rejecting the petition for restoration.

The petitioners filed an application under section 9 of the Bihar Land Tribunal Act 2009 before the Bihar Land Tribunal, Patna the application was registered as B.L.T Case No. 739 of 2017 in which order was passed on 05.01.2018 by which the order passed by the learned Commissioner on 02.08.2017 was set aside and the case was remitted back to the learned Commissioner for restoration and proceeding further in accordance with law.

On the order dated 05.01.2018 passed in B.L.T. Case No. 739/2017 Land Dispute Resolution Appeal No. 28/2014 was restored and after hearing this appeal case was dismissed on 03.12.2019 by the learned Commissioner.

The learned Commissioner, Darbhanga did not consider that the land in dispute was recorded in C.S. Khatiyon in the name of Bhagwat Prasad as Gairmazarua Khas and Bhagwat Prasad sold it to Shilwant Sahay and Raj Narayan Sinha got this land in family partition.

The learned Commissioner did not consider that Raj Narayan Sinha, the husband of petitioner no. 1 used to pay rent of this land to Ex-landlord before vesting of estate and to the Government of Bihar after vesting of estate.

The learned Commissioner did not consider that in revisional survey this land bearing Plot No. 1229 was wrongly recorded in the name of the Government of Bihar and when Raj Narayan Sinha filed Objection Case No. 145/2007 the correction was made vide order dated 22.08.2008 and the government did not challenge the said correction anywhere.

The learned Commissioner Darbhanga Division did not consider that the petitioners are coming in possession of the land since long.

The learned Commissioner did not consider that Nand Kishore Jha and Hariballabh Prasad Singh opposite party no. 5 filed

petitions for removal of encroachment of this land but none of them filed any document in support of their contention meaning thereby the allegations of encroachment levelled by them was baseless.

The learned Commissioner did not consider that Hariballabh Prasad Singh lodged Land Dispute Resolution Case No. 18/A of 2010 in which Raj Narayan Sinha was not made party nor any opportunity to contest was given to Raj Narayan Sinha.

The learned Commissioner, Darbhanga while passing the impugned order did not consider that the learned D.C.L.R., Samastipur without making enquiry held vide order dated 09.12.2010 that it was a public land.

The learned Commissioner did not consider that on the observation of Hon'ble High Court, the petitioner filed Land Dispute Resolution Case before the learned D.C.L.R., Samastipur and the learned D.C.L.R. called for report from Circle Officer and the Circle Officer submitted report vide Letter No. 315 dated 06.11.2013 that from visual perception the land seems to be government land.

The learned Commissioner did not consider that the entry of this land in the name of Government of Bihar in revisional survey was wrongly made and the same was rectified vide order dated 22.08.2008 passed in Objection Case No. 145/2007 lodged by Raj Narayan Sinha.

The learned Commissioner did not consider that when the land did not belong to Government of Bihar mentioning the said land (Pokhar) in the Sairat and making settlement by District Fisheries Officer is wrong and illegal and making such settlement cannot be a ground to hold that this land is a public land.

CASE OF THE PRIVATE RESPONDENT

Private respondent no. 6 has filed counter affidavit but has not argued the case.

In his counter affidavit the private opposite party no. 6 submits that the land under dispute the presently public pond along with its Bhinda(Bank) since long back minimum near about 100 years. The survey authorities have also found it as Pokhara at present. Accordingly, survey entry has been made in the name of Government of Bihar.

After abolition of Zamindari all the existing ponds, well natural canal, etc. were vested with government of Bihar and the right of ownership of any other is extinguished.

The disputed land which is in the shape of Pond with its Bhinda is also found in its present shape during survey, accordingly entry has been made in the name of Government of Bihar.

The settlement of the said pond has also been done by District Fisheries Officer, Samastipur, under the Government of Bihar, which shows its public nature as well as the possession of the State Government.

Claim of the present petitioners are totally false and baseless. The petitioner's claim is that the disputed land was recorded in the name of Zamindar Bhagwat Prasad and others, who transferred the land by registered sale deed to Sheelwant Sahai by the family partition. The disputed land was allotted to Ram Nirajan Prasad. The rent for the said land was being paid by son of Ram Nirajan Prasad namely Raj Narayan Sinha. It is further case of the petitioner that they are successor of late Raj Narayan Sinha, The survey entry is wrong this claim had been put up before the court of DCLR, Samastipur.

In the present application the petitioners set up a new story regarding their claim over the disputed land that before vesting of Zamindari, Sheelwant Sahay settled the disputed land in the name of his daughter-in- law Sita Devi and after vesting of estate, rent receipt was also issued in the name of Sita Devi as contained in para 7 of the present

Application which is expressly denied by the present respondent no. 6. This new story of settlement cannot be looked into at this stage.

The claim as contained in para 8 that the husband of the Applicant Raj Narayan Sinha used to pay rent is denied. Moreover the rent receipt cannot form the basis of right or title over the disputed land.

The above noted new theory has been set up by the petitioners only to grab the disputed land although it is not in consonance of the provisions as contained in Bihar Tenancy Act as well as Registration Act.

There is no evidence on record to prove the factum of the story of the settlement as set up by the petitioner. The petitioner is still unable to disclose regarding the nature of the settlement, whether it was oral or documentary, registered or un-registered. If any settlement had been done with Sita Devi then certainly Jamabandi return would have to be filed by the then Zamindar in the name of Sita Devi, but in the present case nothing has been done as such.

In the context of the above-noted facts and circumstances of the case the learned Commissioner, Darbhanga division has passed the order according to law, which ought not to be interfered with because the order is based on factual and legal position of the case as well as the guidelines issued by the Supreme Court, which has been mentioned in the order of the courts below especially in the order of DCLR, Samastipur, which is affirmed by the learned Commissioner.

OPINION OF THE STAE

The State through counter affidavit and arguments of the learned AGP asserts that the petitioner by the petition is misconceived and not maintainable as the petitioners have never produced Zamindari Returns in any proceeding before any competent authority or before the Bihar Land Tribunal to substantiate their claim. The State also states that the

impugned order by the Commissioner, Darbhanga Division is correct and the instant application is fit to be dismissed.

CONCLUSIONS

A close perusal of the documents/papers available and having considered the arguments, it is evident that the land under question is registered in the records as Gairmazarua Khas, i.e. Government property. Besides, the petitioner has never produced any Zamindari Returns which may go in their favour or substantiate their claim. In fact the petitioners have not been able to establish the basics of their claim. No new evidence or document has been produced by the petitioners before this Bench in support of their claim. The disputed land clearly appear to be a Government land being used for public purpose.

On the other hand the order dated 03.12.2019 passed by the learned Commissioner, Darbhanga Division, Darbhanga in Land Dispute Resolution Appeal Case No. 28/2014 is speaking, cogent and reasoned order. I do not find any legal deficiency in this order. This Bench is of the opinion that the impugned order needs no interference. Hence, this is affirmed.

This BLT petition is accordingly dismissed.

(Asok Kumar Chauhan)
Member (Administrative)

The Bihar Land Tribunal, Patna
The 19th February, 2024
S.K.

R/4

कार्यालय नगर निगम, समस्तीपुर

सं0सं0 विधि / XIX-02 / 2025 पत्रांक-1951 /

प्रेषक,

जिला पदाधिकारी,
समस्तीपुर।

सेवा में,

कार्यपालक अभियंता,
नगर विकास प्रमंडल, समस्तीपुर।

समस्तीपुर दिनांक:- 31/05/2025

विषय:-नगर निगम, समस्तीपुर क्षेत्र अन्तर्गत वार्ड सं0-32 अवस्थित पोखर का जीर्णोद्धार/घाट निर्माण हेतु विभाग स्तर पर तैयार किये गए मॉडल प्राक्कलन के अनुरूप तालाबों का जीर्णोद्धार/घाट निर्माण हेतु प्राक्कलन उपलब्ध कराने के संबंध में।
प्रासंगिक:-माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकता में दायर O.A No.-27/2025/EZ Ram Kumar Versus State of Bihar & Ors. के मामले में दिनांक-24.03.2025 एवं 07.05.2025 को पारित आदेश के अनुपालन के संबंध में।

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के संबंध में कहना है कि विभागीय पत्रांक-2ब0/जला0-01-06/2019-6381/न0वि0एवंआ0वि0/पटना दिनांक-03.12.2019 के द्वारा जल-जीवन हरियाली अभियान अन्तर्गत नगर निकाय क्षेत्र में अवस्थित तालाबों/पोखरों के जीर्णोद्धार/घाट निर्माण हेतु विभाग स्तर पर मॉडल प्राक्कलन तैयार किया गया है, जिसके अनुसार घाट निर्माण का दर प्रति वर्गमीटर रू0 6633/- तथा 4 फीट Wide Paver Block Pathway Precast Kerb के साथ निर्माण कार्य का दर प्रति मीटर रू0 2158/- मात्र है।

उक्त मॉडल प्राक्कलन की छायाप्रति संलग्न कर इस पत्र के साथ भेजी जा रही है।

अतः आपसे अनुरोध है कि तीन दिनों के अंदर विभाग स्तर पर तैयार किये गए मॉडल प्राक्कलन के अनुरूप नगर निगम, समस्तीपुर क्षेत्रान्तर्गत वार्ड सं0-32 अवस्थित पोखर का प्राक्कलन तैयार कर अग्रेतर कार्रवाई करते हुए अधोहस्ताक्षरी को सूचित करना सुनिश्चित करेंगे।

अनु0-यथोक्त।

विश्वसनीय
31/05/25

जिला पदाधिकारी,
समस्तीपुर।

Translated copy

Office of Municipal Corporation, Samastipur

Letter no - 1951 Date:31/05/2025

To
Executive Engineer,
Urban Development Division,
Samastipur.

Subject: Regarding providing estimate for renovation of ponds/construction of ghat in accordance with the model estimate prepared at the department level for renovation/construction of ghat of pond situated in Ward No.-32 under Municipal Corporation, Samastipur area.

Reference: Regarding compliance of the order passed on 24.03.2025 and 07.05.2025 in the case of O.A No.-27/2025/EZ. Ram Kumar Versus State of Bihar & Ors. filed in Hon'ble National Green Tribunal, Eastern Bench, Kolkata.

Sir/Madam

With regard to the relevant letter on the above subject, it is to be said that under the Jal-Jeevan Hariyali Abhiyan, by the departmental letter no. 240/Jal-01-06/2019-6381/N.V.&H.V./Patna dated 03.12.2019, a model estimate has been prepared at the department level for the renovation/construction of ghats of ponds/tanks situated in the municipal area, according to which the rate of ghat construction is Rs. 6633/- per square meter and the rate of construction work with 4 feet Wide Paver Block Pathway Precast Kerb is only Rs. 2158/- per meter.

A photocopy of the said model estimate is being attached and sent with this letter.

Therefore, you are requested to prepare the estimate of the pond situated in ward no. 32 under the Municipal Corporation, Samastipur area in accordance with the model estimate prepared at the department level within three days and ensure to inform the undersigned while taking further action. As mentioned above.

District Magistrate,
Samastipur.
Date:31/05/2025

R/5

प्रतिवेदन

Name of work – Construction of Pond step Beautification lawn Benches & Pathway at Behind Durga Talkies at Ward no 32 Under Nagar nigam Samastipur.

प्रस्तुत प्राकलन नगर आयुक्त नगर निगम के आदेशानुसार तैयार किया गया है जिसकी मति 3743300.00 (सैतीस लाख तेतालीस हज़ार तीन सौ रूपए मात्र) है।

उक्त प्राकलन में तालाब के चरों तरफ मीठी घाट निर्माण संबंधित है जिसमें मीठी घाट की लम्बाई 56 मीटर तथा चौड़ाई 9.00 मीटर है कुल पाईल की संख्या 54 है। सर्वप्रथम जमीन को लेवल में करके पाईलिंग करने के उपरांत B/F/S करके waist slab ढालने के बाद स्टेप कटिंग करने हुए चेकर टाइल लगाने का प्रावधान किया गया है।

प्रस्तुत प्राकलन का भवन निर्माण विभाग एवं पथ निर्माण विभाग के वर्तमान अनुसूचित दर से अहतन मजदूरी /सामग्री /यंत्र-संयंत्र के दर पर विज्ञेपित कर प्राकलन तैयार किया गया है।

अतः प्राकलन की तकनीकी अनुमोदन अपेक्षित है।

R/5
20/04/2025
T.E


21/04/25


21/04/25

Translated copy

Office of the Executive engineer ,

Urban development division ,Samastipur

Date:21/04/2025

Report

Name of work - Construction of Pond step Beautification lawn Benches & Pathway at Behind Durga Talkies at Ward no 32 Under Nagar nigam Samastipur.

The presented estimate has been prepared as per the order of the Municipal Commissioner of the Municipal Corporation, the amount of which is 3743300.00 (Thirty Seven Lakh Forty Three Thousand Three Hundred Rupees only).

The said estimate is related to the construction of staircase ghats around the pond, in which the length of the staircase ghat is 56 meters and the width is 9.00 meters, the total number of piles is 54. First of all, after leveling the land and doing piling, after doing B/F/S and casting waist slab, provision has been made to lay checker tiles by doing step cutting.

The presented estimate has been prepared by analyzing the current scheduled rates of the Building Construction Department and Path Nirman Department on the updated rates of wages / materials / machinery.

Therefore, technical approval of the estimate is required.

Junior engineer , Urban development division ,Samastipur

Assistant Engineer, Urban development division ,Samastipur

Executive engineer Urban development division ,Samastipur

ABSTRACT OF COST			
क्रमांक	योजना का नाम		प्रकलित राशि
1	Name of Work - Construction of pondsteps beautification lawn Benches & Pathway at Behind Durga Talkies at Ward No 32 Under Nagar nigam	पोखर	38,99,800/- 3,743,222.00
		Say Rs	38,99,800/- 3,743,300.00

Ram
20/04/2025
JE
Nagar Nigam samastipur

AE
20/04/25
AE
Nagar Nigam Samastipur

EE
21.04.2025
EE
Nagar Nigam Samastipur

Technically Approved for Rs 38,99,800/- [Rupees Thirty Eight lakh ninety nine thousand Eight hundred] only.

niff
25/06/25
सहायक अभियंता
नगर विकास अंचल, दरभंगा

अधीक्षक
अधीक्षक अभियंता
नगर विकास अंचल, दरभंगा

ABSTRACT OF COST**Date:21/04/2025**

Name of the scheme: Name of Work Construction of pondsteps beautification lawn Benches & Pathway at Behind Durga Talkies at Ward No 32 Under Nagar nigam

Pond

Technically Approved for Rs 38,99,800 /- (Rupees Thirty Eight la Ninety Nine Thousand Eight hundred.) only.

Estimated amount :38,99,807

JE, Nagar Nigam Samastipur

AE, Nagar Nigam Samastipur

EE ,Nagar Nigam Samastipur

Assistant Engineer City Development Zone, Darbhanga

Superintending Engineer City Development Zone, Darbhanga

R/6 Colly

कार्यपालक अभियंता का कार्यालय

नगर विकास प्रमण्डल, समस्तीपुर।

E-mail ID: nagarvikashpramandalsamastipur@gmail.com

पत्रांक 166

दिनांक- 16/06/2025

प्रेषक

कार्यपालक अभियंता,
नगर विकास प्रमण्डल, समस्तीपुर।

प्राप्त

नगर आयुक्त,
नगर निगम समस्तीपुर।

विषय

जल जीवन हरियाली योजना हेतु नगर निगम समस्तीपुर क्षेत्रान्तर्गत वार्ड सं०-32 में
अवस्थित तालाब के प्रशासनिक स्वीकृति के संबंध में।

प्रति

अधीक्षण अभियंता न०वि०अ० दरभंगा का पत्रांक-205 दिनांक-06.08.2025

दृष्टि

उपर्युक्त विषयक एवं प्रासंगिक पत्र के संबंध में सादर सूचित करना है कि जल जीवन
हरियाली योजना हेतु नगर निगम समस्तीपुर क्षेत्रान्तर्गत वार्ड सं०-32 में अवस्थित तालाब (पोखर) के
प्राक्कलन का तकनीकी अनुमोदन प्राप्त हो चुका है। जो निम्नवत है :-

प्रस्ताव

योजना का नाम

प्राक्कलन की राशि

Construction of Pond Steps, Beautification, Lawn Benches
& Pathway at Behind Durga Talkies at Ward No.-32.
Under Nagar Nigam Samastipur 38,99,800.00

अतः उक्त वर्णित योजना के प्राक्कलन पर प्रशासनिक स्वीकृति हेतु भेजी जा रही है।

अनु० -यथोक्त।

विश्वासभाजन

16/06/2025

कार्यपालक अभियंता,
नगर विकास प्रमण्डल, समस्तीपुर।

Translated copy

Office of Executive Engineer

Urban Development Division, Samastipur.
E-mail ID-nagarvikashpramandalsamastipur@gmail.com
Letter No.- 166,Date 16/06/2025

To,
Municipal Commissioner,
Municipal Corporation Samastipur.

Subject-Regarding administrative approval of the pond located in Ward No.-32 under Municipal Corporation Samastipur area for Jal Jeevan Hariyali Yojana.

Reference : Superintending Engineer urban development circle, Darbhanga's letter no.-205 dated 06.06.2025.

Sir/Madam,

With regard to the above subject and relevant letter, it is respectfully informed that technical approval of the estimate of the pond (Pokhar) located in Ward No.-32 under Municipal Corporation Samastipur area for Jal Jeevan Hariyali Yojana has been received. Which is as follows:-

S.No	Name of the scheme	Amount of estimate
01	Construction of Pond Steps, Beautification, Lawn Benches & Pathway at Behind Durga Talkies at Ward No.-32, Under Nagar Nigam Samastipur	38,99,800.00

Therefore, the estimate of the above mentioned scheme is being sent for administrative approval.

Executive Engineer
Urban Development Division, Samastipur.

कार्यालय नगर निगम, समस्तीपुर

सं०सं०-यो० / XVI-27 / 2024-पत्रांक:-..... /

प्रेषक,

नगर आयुक्ता,
नगर निगम, समस्तीपुर।

सेवा में,

संयुक्ता सचिव,
नगर विकास एवं आवास विभाग,
बिहार, पटना।

न०नि०सग० दिनांक:-..... / / 2025

विषय:- जल-जीवन-हरियाली अभियान हेतु नगर निगम, समस्तीपुर क्षेत्रान्तर्गत वार्ड सं०-32 में अवस्थित तालाब का प्रस्तावित प्राक्कलन पर प्रशासनिक स्वीकृति के संबंध में।

प्रसंग:- कार्यपालक अभियंता, नगर विकास प्रमंडल, समस्तीपुर के पत्रांक-166 दिनांक-16.06.2025 महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के संबंध में कहना है कि नगर निगम, समस्तीपुर क्षेत्रान्तर्गत वार्ड संख्या-32 में अवस्थित तालाब के सौंदर्यीकरण हेतु कनीय अभियंता, नगर विकास प्रमंडल, समस्तीपुर के द्वारा प्राक्कलन तैयार किया गया है, जिसकी तकनीकी अनुमोदन अधीक्षण अभियंता, नगर विकास अंचल, दरभंगा द्वारा दी गई है, जिसका विभागीय स्तर से प्रशासनिक स्वीकृति की आवश्यकता है।

अतः अनुरोध है कि जल-जीवन-हरियाली अभियान के तहत नगर निगम, समस्तीपुर क्षेत्रान्तर्गत वार्ड सं०-32 में अवस्थित तालाब का मूल प्राक्कलन के आलोक में प्रशासनिक स्वीकृति एवं आवंटन उपलब्ध कराने की कृपा की जाय।

अनु०-कुल-01 (एक) मूल प्राक्कलन।

विश्वासभाजन

ह० / -

नगर आयुक्त,

नगर निगम, समस्तीपुर।

सं०सं०-यो० / XVI-27 / 2024-ज्ञापांक:- 2141 / दिनांक:- 17 / 06 / 2025

प्रतिलिपि:- माननीय महापौर / उप महापौर, नगर निगम, समस्तीपुर को सादर सूचनार्थ समर्पित

नगर आयुक्त,

नगर निगम, समस्तीपुर।

Translated copy

Office of Municipal Corporation, Samastipur
Letter .- 2141,Date 17/06/2025

To,

Joint Secretary,
Urban Development and Housing Department, Bihar, Patna.

Subject: Regarding administrative approval on the proposed estimate of the pond located in Ward No. 32 under Municipal Corporation, Samastipur area for Jal-Jeevan-Hariyali Abhiyan.

Reference : Executive Engineer, Urban Development Division, Samastipur's letter no-166
Date:16/06/2025
Sir,

With regard to the relevant letter on the above subject, it is to be said that an estimate has been prepared by the Junior Engineer, Urban Development Division, Samastipur for the beautification of the pond located in ward number-32 under the Municipal Corporation, Samastipur area, whose technical approval has been given by the Superintending Engineer, Urban Development Zone, Darbhanga, which requires administrative approval from the departmental level.

Therefore, it is requested that under the Jal-Jeevan-Hariyali Abhiyan, please provide administrative approval and allocation in the light of the original estimate of the pond located in ward number-32 under the Municipal Corporation, Samastipur area.

Sub-Total-01 (one) original estimate.

Municipal Commissioner,
Municipal Corporation, Samastipur.
Date:17/06/2025

Copy: Respectfully submitted to the Honorable Mayor / Deputy Mayor, Nagar Nigam, Samastipur for information.

R/7

कार्यालय नगर निगम, समस्तीपुर

पत्रांक :- 1957 / संचिका सं०:-xix-02/2025

प्रेषक,

जिला पदाधिकारी,
समस्तीपुर।

सेवा में,

अनुमंडल पदाधिकारी, समस्तीपुर।
भूमि सुधार उप समाहर्ता, समस्तीपुर।
अंचल पदाधिकारी, समस्तीपुर।

न०नि०राम०, दिनांक-31/06/2025

विषय:- माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकाता में दायर O.A No.-
27/2025/EZ Ram Kumar Versus State of Bihar & Ors. के मामले में
दिनांक- 24.03.2025 एवं 07.05.2025 को पारित आदेश के अनुपालन के
संबंध में।

महाशय,

उपर्युक्त विषय के आलोक में कहना है कि माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकाता में दायर O.A No.-27/2025/EZ Ram Kumar Versus State of Bihar & Ors. का मामला नगर निगम, समस्तीपुर अन्तर्गत वार्ड नं०-32 में अवस्थित सरकारी पोखड़ पर अवैध निर्माण, अतिक्रमण करने एवं ठोस अपशिष्ट कचड़ा फेंकने एवं पर्यावरणीय खतरा उत्पन्न करने से संबंधित है।

उक्त मामले में नगर निगम, समस्तीपुर अन्तर्गत वार्ड नं०-32 में अवस्थित सरकारी पोखड़ पर किये गए अतिक्रमण से संबंधित जाँच कर प्रतिवेदन अधोहस्ताक्षरी को एक सप्ताह के अंदर समर्पित करें।

विश्वासभाजन

31/06/25

जिला पदाधिकारी,
समस्तीपुर।

Translated copy

Office of Municipal Corporation, Samastipur

Letter No.:- 1957 Date: 31/06/2025

To,
Sub-Divisional Magistrate, Samastipur.
Land Reforms Sub-Collector, Samastipur.
Circle Officer, Samastipur.

Subject:- Regarding compliance of the order dated 24.03.2025 and 07.05.2025 passed in the case of O.A No.-27/2025/EZ Ram Kumar Versus State of Bihar & Ors. filed in the Hon'ble National Green Tribunal, Eastern Bench, Kolkata.

Sir,

In the light of the above subject, it is to be said that the case of O.A No.-27/2025/EZ Ram Kumar Versus State of Bihar & Ors. filed in the Hon'ble National Green Tribunal, Eastern Bench, Kolkata is related to illegal construction, encroachment and dumping of solid waste on the government pond situated in Ward No.-32 under Municipal Corporation, Samastipur and creating environmental hazard.

In the said case, investigate the encroachment on the government pond situated in Ward No.-32 under Municipal Corporation, Samastipur and submit the report to the undersigned within a week.

District Magistrate,
Samastipur.
Date: 31/06/2025

कार्यालय नगर निगम, समस्तीपुर

सधिका सं०:-XIX/02/2025 /पत्रांक -2410/

प्रेषक,
जिला पदाधिकारी,
समस्तीपुर।
सेवा मे,
अधल अधिकारी,
समस्तीपुर।

न० नि० समस्तीपुर दिनांक-08/07/2025

विषय:-माननीय राष्ट्रीय हरित अधिकरण पूर्वी बेंच,कोलकाता में दायर OA No.-27/2025/EZ Ram kumar V/s State of Bihar & ors के मामले में प्रश्नगत भूमि का राजस्व अभिलेखों के आधार पर विस्तृत विवरणी एवं जमाबंदी की अद्यतन स्थिति स्पष्ट करने के संबंध में।

प्रसंग:-संयुक्त जाँच प्रतिवेदन दिनांक-18.06.2025

महाशय ,

उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में कहना है कि माननीय राष्ट्रीय हरित अधिकरण पूर्वी बेंच,कोलकाता में दायर OA No.-27/2025/EZ Ram kumar V/s State of Bihar & ors के मामले में दिनांक-18.06.2025 को प्रश्नगत स्थल का संयुक्त निरीक्षण किया गया। निरीक्षण में आपको प्रश्नगत भूमि का राजस्व अभिलेखों के आधार पर विस्तृत विवरणी की मांग की गई थी एवं जमाबंदी की अद्यतन स्थिति स्पष्ट करने हेतु अपर सभाहर्ता, समस्तीपुर द्वारा निदेश दिया गया था। इस संबंध में आपके द्वारा प्रतिवेदन अप्राप्त है। माननीय राष्ट्रीय हरित अधिकरण से संबंधित मामले में स्थलता बरतना काफी खेदजनक है।

अतः आपको आदेश दिया जाता है कि उक्त वाद से संबंधित प्रश्नगत भूमि का राजस्व अभिलेखों के आधार पर विस्तृत विवरणी एवं जमाबंदी की अद्यतन स्थिति स्पष्ट करते हुए 03 (तीन) दिनों के अन्दर प्रतिवेदन अधोहस्ताक्षरी को उपलब्ध कराना सुनिश्चित करेंगे।

इसे अतिआवश्यक समझा जाय।

विश्वसभाजन

08/07/25
जिला पदाधिकारी,
समस्तीपुर

Translated copy

Office of Municipal Corporation, Samastipur
Letter No.-2410 Date:08/07/2025

To,

Circle Officer, Samastipur.

Subject: Regarding clarifying the detailed statement and updated status of Jamabandi of the land in question on the basis of revenue records in the case of OA No.-27/2025/EZ Ram kumar V/s State of Bihar & ors filed in the Hon'ble National Green Tribunal Eastern Bench, Kolkata.

Reference : Joint Investigation Report dated 18.06.2025

Sir/Madam

In the light of the relevant letter on the above subject, it is to be said that in the case of OA No.-27/2025/EZ Ram kumar V/s State of Bihar & ors filed in the Hon'ble National Green Tribunal Eastern Bench, Kolkata, a joint inspection of the site in question was done on 18.06.2025. During the inspection, you were asked for a detailed statement of the land in question on the basis of revenue records and were directed by the Additional Collector, Samastipur to clarify the updated status of the Jamabandi. Your report in this regard is not received. It is quite regrettable to be inactive in the matter related to the Hon'ble National Green Tribunal.

Therefore, you are ordered to ensure that you make available the report to the undersigned within 03 (three) days, clarifying the detailed statement of the land in question related to the said suit on the basis of revenue records and the updated status of the Jamabandi.

This should be considered very important.

District Magistrate,
Samastipur
Date 08/07/25

R/9

अंचल कार्यालय, समस्तीपुर

E-mail: office@stp.gov.in
दूरभाष नं०-8844417866

पत्रांक-1835

प्रेषक,

अंचल अधिकारी,
समस्तीपुर।

सेवा में,

जिला पदाधिकारी,
समस्तीपुर।

विषय -

समस्तीपुर, दिनांक 10/07/2025
माननीय राष्ट्रीय हरित अधिकरण पूर्वी बेंच, कोलकाता में दायर OA No-27/2025/
E.Z. Ram Kumar V/s State of Bihar & ors के मामले में प्रश्नगत भूमि का राजस्व
अभिलेखीय/स्थलीय जीम प्रतिवेदन का प्रेषण।
पराग -
जमाबंदी पत्रांक-2410/गोविं०, समस्तीपुर दिनांक-08.07.2025।

संश्लेषित निम्नलिखित पत्रांक के सदर्थ में सादर सूचित करना है कि माननीय राष्ट्रीय हरित अधिकरण पूर्वी बेंच, कोलकाता में दायर OA No-27/2025/ E.Z. Ram Kumar V/s State of Bihar & ors के मामले में संबंधित राजस्व कर्मचारी से स्थलीय एवं अभिलेखीय जांच कराया गया। जांच के बाद प्रकट किया गया है कि स्थलीय जांच के क्रम में स्थानीय ग्रामीणों द्वारा किंगड वद मसूदा नं० 2011 शान्ति सिन्हा वगैरह-वादीगण बनाम हरिवल्लभ प्रसाद सिंह वगैरह में दिनांक-26.12.2013 के आदेश की छायाप्रति एवं The Bihar Land Tribunal, Patna क B.L.T. Case No 314 of 2022 में आदेश की छायाप्रति प्रस्तुत किया गया, जिसका भूमि का विवरण निम्न प्रकार है -

गाजा का नाम	थाना संख्या	खाता संख्या	खेसरा संख्या	रकबा
काशीपुर	178	-	351	62 डी०

राजस्व कर्मचारी द्वारा यह भी प्रतिवेदित किया गया है कि राजस्व अभिलेख तथा राजस्व आम/खारा पंजी से मिलान किया। पाया कि उक्त खेसरा आम/खारा पंजी में पाखर के नाम से अंकित है। एवं यह प्रतिवेदित किया गया है कि भूमि सुधार उप समाहता समस्तीपुर के न्यायालय द्वारा पारित आदेश की प्रति में अंकनीय है कि भूमि विवाद निराकरण वाद संख्या-18 (ए)/2010 में न्यायालय द्वारा पुराना खेसरा संख्या-351 की भूमि को सार्वजनिक भूमि घोषित किया गया एवं आदेश प्रकट किया गया है कि उक्त भूमि से संबंधित कोई भी जमाबंदी अगर किसी व्यक्ति के नाम पर चल रही है तो वह तत्काल प्रभाव से खारिज समझी जाय। उक्त के आलोक में उल्लेखनीय है कि इस कथन के पत्रांक-1673, दिनांक-24.06.2025 के द्वारा जमाबंदी रद्दीकरण का प्रस्ताव अभिलेख संख्या-01/2025 26 संधारित कर भूमि सुधार उप समाहता, समस्तीपुर को भेजा जा चुका है जिसका विवरण निम्न प्रकार है -

ऑफलाईन जमाबंदी सं०-122/300 से संबंधित विवरणी:-

गाजा का नाम	थाना संख्या	खाता संख्या	खेसरा संख्या	रकबा	जमाबंदी रैयत
काशीपुर	178		351	10 धुर	श्यामा देवी
			113	0-1-11 धुर	पति-कुशेश्वर प्रसाद

ऑनलाईन जमाबंदी सं०-300 भाग-2 पृष्ठ-300 से संबंधित विवरणी:-

गाजा का नाम	थाना संख्या	खाता संख्या	खेसरा संख्या	रकबा	जमाबंदी रैयत
काशीपुर	178	0	0	09 डी०	श्यामा देवी पति-कुशेश्वर प्रसाद

सादर सूचनार्थ समर्पित।

विशेषाभाजन
10/7/25
अंचल अधिकारी
समस्तीपुर

Translated copy

Office of the Circle Officer, Samastipur

Letter No. 1835 date:10/07/2025

To,

District Magistrate, Samastipur.

Subject:-Dispatch of the revenue archival/spatial investigation report of the land in question in the case of OA No.-27/2025/EZ Ram kumar V/s State of Bihar & ors filed in the Honorable National Green Tribunal East Bench Kolkata.

Reference: District Magistrate, Samastipur ,letter no. 2410/No. Samastipur dated 08.07.2025.

Sir

In reference to the relevant letter regarding OA No.-27/2025/EZ Ram kumar V/s State of Bihar & filed in Green Tribunal East Bench Kolkata, it is respectfully informed that in the case of Hon'ble National 3, the concerned revenue employee conducted a field and documentary investigation. After investigation, it has been reported that in the work of field job, the local villagers presented a photocopy of the order passed on 26.12.2013 in Miscellaneous Case No. 262/2011 Shanti Sinha etc. - Plaintiffs vs Harivalbh Prasad Singh etc. and a photocopy of the order passed in The Bihar Land Tribunal, Patna * B.LT. Case No. 314 of 2022, whose details of the land are as follows-

Name of Mouza:bKashipur
Police Station Number:b178
Account Number: -
Khasra Number: 351
Area :62 Decimal.

It has also been reported by the revenue employee that the revenue record viz. Garamjarua Aam/Khas Register was matched with it. It was found that the said Khasra is mentioned in the Aam/Khas Register as Pokhar. And it has been reported that it is mentioned in the copy of the order passed by the court of Land Reforms Sub-Collector, Samastipur that in Land Dispute Resolution Case No. 18 (A)/2010, the land of old Khasra No. 351 was declared as public land by this court and an order has been passed that if any Jamabandi related to the said land is running in the name of any person, then it should be considered cancelled with immediate effect. In the light of the above, it is noteworthy that by letter no. 1673, dated 24.06.2025 of this office, the proposal for Jamabandi Rusdikaran has been sent to Land Reforms Sub-Collector, Samastipur by maintaining record no. 01/2025-26. Whose statement is as follows:-

Statement related to offline Jamabandi No.-122/300:-

Name of Mouza:Kashipur
Police Station Number: 178
Account Number : -
Khesra Number:351 Area10 Dhur
Khesra Number:113 Area: 0-1Katha11 Dhur
Jamabandi Rayat:Shyama Devi,Husband-Kusheshwar Prasad

Statement related to online Jamabandi No.-300 Part-2Page 300:-

Name of Mouza:Kashipur

Police Station Number:178

Account Number: 0

Khesra Number:0

Area:09 Decimal

Jamabandi Rayat:Shyama Devi. Husband-Kusheshwar Prasad

Circle Officer, Samastipur

Date:10/07/2025

R/810

कार्यपालक अभियंता का कार्यालय

नगर विकास प्रमंडल, समस्तीपुर।

E-mail ID: nugarvikashpramandal@samastipur@gmail.com

पत्रांक 166

दिनांक- 16/06/2025

प्रेषक:

कार्यपालक अभियंता,
नगर विकास प्रमंडल, समस्तीपुर।

प्राप्त:

नगर आयुक्त,
नगर निगम समस्तीपुर।

विषय:

जल जीवन हरियाली योजना हेतु नगर निगम समस्तीपुर क्षेत्रान्तर्गत वार्ड सं०-32 में
अवस्थित तालाब के प्रशासनिक स्वीकृति के संबंध में।

संदर्भ:

अधीक्षण अभियंता न०वि०अ० दरभंगा का पत्रांक-205 दिनांक-06.08.2025

व्यवस्थापक,

उपर्युक्त विषयक एवं प्रासंगिक पत्र के संबंध में सादर सूचित करना है कि जल जीवन
हरियाली योजना हेतु नगर निगम समस्तीपुर क्षेत्रान्तर्गत वार्ड सं०-32 में अवस्थित तालाब (पोखरा) के
प्राक्कलन का तकनीकी अनुमोदन प्राप्त हो चुका है। जो निम्नवत है :-

विवरण:

योजना का नाम	प्राक्कलन की राशि
Construction of Pond Steps, Beautification, Lawn Benches & Pathway at Behind Durga Talkies at Ward No.-32, Under Nagar Nigam Samastipur	38,99,800.00

अतः उक्त वर्णित योजना के प्राक्कलन पर प्रशासनिक स्वीकृति हेतु भेजी जा रही है।

अनु० :- यथोक्त।

विश्वासभाजन

16/06/2025
कार्यपालक अभियंता,
नगर विकास प्रमंडल, समस्तीपुर।

Translated copy

Office of Executive Engineer

Urban Development Division, Samastipur.
E-mail ID-nagarvikashpramandalsamastipur@gmail.com
Letter No.- 166,Date 16/06/2025

To,
Municipal Commissioner,
Municipal Corporation Samastipur.

Subject-Regarding administrative approval of the pond located in Ward No.-32 under Municipal Corporation Samastipur area for Jal Jeevan Hariyali Yojana.

Reference : Superintending Engineer urban development circle, Darbhanga's letter no.-205 dated 06.06.2025.

Sir/Madam,

With regard to the above subject and relevant letter, it is respectfully informed that technical approval of the estimate of the pond (Pokhar) located in Ward No.-32 under Municipal Corporation Samastipur area for Jal Jeevan Hariyali Yojana has been received. Which is as follows:-

S.No	Name of the scheme	Amount of estimate
01	Construction of Pond Steps, Beautification, Lawn Benches & Pathway at Behind Durga Talkies at Ward No.-32, Under Nagar Nigam Samastipur	38,99,800.00

Therefore, the estimate of the above mentioned scheme is being sent for administrative approval.

Executive Engineer
Urban Development Division, Samastipur.

R/11

समाहरणालय, रागस्तीपुर।
रागस्तीपुर-848101
(जिला राजरय प्रस्थास्था)

गोपनीय संख्या-2473191333
Email: zgm_rev_samastipur@gmail.com

पत्रांक :- 2797 /

प्रेषक,

अपर समाहर्ता,
समस्तीपुर।

सेवा में,

जिला पदाधिकारी,
रागस्तीपुर।

-न. नि. समस्तीपुर, दिनांक-05/08/2025 ई०।

विषय:- माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकाता में दायर O.A No.-
27/2025/EZ Ram Kumar V/S State of Bihar & Ors. के मामले में संयुक्त
जाँच प्रतिवेदन समर्पित करने के संबंध में।

प्रसंग:- भवदीय जापांक-1681 दिनांक-14.05.2025।
महाशय,

उपर्युक्त विषय के आलोक में कहना है कि माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकाता में दायर O.A No.-27/2025/EZ Ram Kumar V/S State of Bihar & Ors. के मामले में दिनांक 24.03.2025 को माननीय राष्ट्रीय हरित अधिकरण पूर्वी बेंच, कोलकाता द्वारा पारित आदेश "1. The present Original Application is being taken up on a letter petition filed by the Applicant, Ram Kumar, attaching a newspaper article published in the Newspaper Dainik Bhaskar dated 10.12.2024 alleging illegal construction and encroachment of Govt Pokhara situated in Ward No.32 which is alleged to be used as a waste disposal place creating ENVIRONMENTAL Hazards. "

उक्त के आलोक में आज दिनांक-05.08.2025 को संयुक्त स्थल निरीक्षण किया गया एवं परिवाद से संबंधित विभिन्न राश्यों की जाँच भी गई। भवदीय जापांक-1681 दिनांक-14.05.2025 द्वारा गठित जाँच समिति को द्वारा संयुक्त जाँच प्रतिवेदन अधोहस्ताक्षरी को समर्पित किया जा रहा है।

अनु०-यथोचर।

विश्वासनाजर्न


अपर समाहर्ता,
समस्तीपुर।

Translated copy

office Collectorate, Samastipur. Samastipur-848101 (District Revenue Branch)

Mobile -9473191333

Email-adm.rev.samastipur@gmail.com

Letter No.:- 2747 Date-5/08/25

To,

District Officer, Samastipur.

Subject:- Regarding submission of joint investigation report in the case of O.A No.-27/2025/EZ Ram Kumar V/S-State of Bihar & Ors. filed in Hon'ble National Green Tribunal, Eastern Bench, Kolkata.

Reference : Yours sincerely, Memorandum No. 1681 Dated- 14.05.2025.

Sir,

In the light of the above subject, it is said that O.A No.-27/2025/EZ Ram Kumar V/S State of Bihar & Ors filed in the Honorable National Green Tribunal, Eastern Bench, Kolkata. ORDER passed by Hon'ble National Green Tribunal Eastern Bench, Kolkata on 24.03.2025 in the matter of "1. The present Original Application is being taken up on a letter petition filed by the Applicant, Ram Kumar, attaching a newspaper article published in the Newspaper Dainik Bhaskar dated 10.12.2024 alleging illegal construction and encroachment of Govt Pokhara situated in Ward No.32 which is alleged to be used as a waste disposal place creating ENVIRONMENTAL Hazards. "

In light of the above, today on 05.08.2025, a joint site inspection was conducted and various facts related to the complaint were investigated. Yours sincerely, the joint investigation report is being submitted to the undersigned by the Inquiry Committee constituted vide Memorandum No. 1681 dated 14.05. 2025.

Additional District Magistrate,
Samastipur.

संयुक्त जॉच प्रतिवेदन

माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकाता में दायर O.A No.-27/2025/EZ Ram Kumar V/S State of Bihar & Ors. के मामले में दिनांक-24.03.2025 एवं दिनांक-07.05.2025 को पारित आदेश के अनुपालन हेतु जिला पदाधिकारी, समस्तीपुर के द्वारा दिनांक-14.06.2025 द्वारा स्थगनात्मक जॉच करने हेतु समिति का गठन किया गया। उक्त गठित जॉच समिति द्वारा दिनांक-18.08.2025 को स्थल निरीक्षण कर संयुक्त जॉच प्रतिवेदन समर्पित किया गया।

जॉच समिति द्वारा आज दिनांक-05.09.2025 को पुनः संयुक्त स्थल निरीक्षण किया गया एवं परिवाद से संबंधित विभिन्न तथ्यों की जांच कि गई। विवरणो निम्न प्रकार है:-

1. प्रश्नगत भूमि से संबंधित तथ्य

दिनांक-18.08.2025 को संयुक्त गठित समिति के पाये गये तथ्यों के आलोक में जिला पदाधिकारी, समस्तीपुर के पत्रांक-2410 दिनांक-08.07.2025 के द्वारा माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंच, कोलकाता में दायर O.A No.-27/2025/EZ Ram Kumar V/S State of Bihar & Ors. के मामले में प्रश्नगत भूमि का राजस्व अभिलेखों के अन्वय पर दितृत विवरणी एवं जमाबंदी की अद्यतन स्थिति स्पष्ट करने के संबंध में अंचल अधिकारी, समस्तीपुर को निर्देश दिया गया।

जिला पदाधिकारी के आदेश के आलोक में अंचल अधिकारी, समस्तीपुर के पत्रांक-1835 दिनांक-10.07.2025 के द्वारा Ram Kumar V/S State of Bihar & Ors. के मामले में प्रश्नगत भूमि का राजस्व अभिलेखीय/स्थलीय जॉच प्रतिवेदन समर्पित किया गया, जिसमें उल्लेखित किया गया है कि अंचल अधिकारी, समस्तीपुर के पत्रांक-1623 दिनांक-24.08.2025 के द्वारा जमाबंदी रदीकरण का प्रस्ताव अभिलेख संख्या-01/2025-28 संघारित कर भूमि सुधार उप समूहार्ता को भेजा जा चुका है। विवरणी निम्न प्रकार है:-

ऑफलाईन जमाबंदी सं०-122/300 से संबंधित विवरणी:-

बीजा का नाम	थाना संख्या	खाता संख्या	खेसरा संख्या	रकबा	जमाबंदी रैयत
काशीपुर	178	-	351	10 धुर	श्यामा देवी पति-कुशेश्वर प्रसाद
			113	0-1-11 धुर	

ऑनलाईन जमाबंदी सं०-300 भाग-2 पृष्ठ-300 से संबंधित विवरणी:-

बीजा का नाम	थाना संख्या	खाता संख्या	खेसरा संख्या	रकबा	जमाबंदी रैयत
काशीपुर	178	-	0	09 बीघा	श्यामा देवी पति-कुशेश्वर प्रसाद

उक्त मामले में जिला पदाधिकारी समस्तीपुर के पत्रांक-2095 दिनांक-31.07.2025 के द्वारा O.A No.-27/2025/EZ Ram Kumar V/S State of Bihar & Ors. के मामले में प्रश्नगत भूमि का मापी कर अतिक्रमण संबंधित अद्यतन स्थिति उपलब्ध कराने हेतु पत्र निर्गत किया गया उक्त पत्र के आलोक में अंचल अधिकारी, समस्तीपुर के द्वारा पत्रांक-2340 दिनांक-05.08.2025 में मापी प्रतिवेदन समर्पित कर अतिक्रमण वाद संख्या-01/25-26 संघारित करते हुए नियमानुसार अग्रेसर कार्रवाई की जा रही है।

✓

2. जीर्णोद्धार एवं सौंदर्यीकरण

जिला पदाधिकारी, समस्तीपुर के पत्रांक-1951 दिनांक-31.05.2025 के द्वारा कार्यपालक अभियंता, नगर विकास प्रमंडल, समस्तीपुर को नगर निगम, समस्तीपुर क्षेत्र अन्तर्गत वार्ड संख्या-32 अवस्थित पोखर का जीर्णोद्धार/पाट निर्माण हेतु विभाग स्तर पर तैयार किये गए मॉडल प्राक्कलन के अनुरूप तालाब का जीर्णोद्धार/पाट निर्माण हेतु प्राक्कलन उपलब्ध कराने के संदर्भ में आदेशित किया गया।

कार्यपालक अभियंता, नगर विकास प्रमंडल, समस्तीपुर के द्वारा द्वापांक-186 दिनांक-16.06.2025 के द्वारा जल जीवन हरियाली योजना के तहत नगर निगम, समस्तीपुर क्षेत्रान्तर्गत वार्ड सं-32 में अवस्थित तालाब (पोखर) के प्राक्कलन का तकनीकी अनुमोदन प्राप्त कर प्रशासनिक स्वीकृति हेतु नगर आयुक्त नगर निगम, समस्तीपुर को समर्पित किया गया।

नगर आयुक्त, नगर निगम, समस्तीपुर के पत्रांक-2141 दिनांक-17.06.2025 के द्वारा जल जीवन हरियाली योजना के तहत नगर निगम, समस्तीपुर क्षेत्रान्तर्गत वार्ड सं-32 में अवस्थित तालाब के प्रशासनिक स्वीकृति को संबंध में समुक्त सचिव नगर विकास एवं आवास विभाग बिहार, पटना को पत्र भेजा गया है।

प्रशासनिक स्वीकृति उपरान्त निविदा की प्रक्रिया पूर्ण कर जीर्णोद्धार का कार्य पूर्ण नगर निगम समस्तीपुर द्वारा पूर्ण कर लिया जाएगा।

3. कचड़ा निष्पादन:-

स्थानीय गिरीधान के दौरान पोखर में एक उत्तमो फिनारे कचड़ा धाया गया। कचड़ा के उचित निपटान के लिए नगर निगम, समस्तीपुर के स्तर से निम्न कार्यवाई शि: जा सक्ती है -

क). कचड़ा का वैज्ञानिक तरीके से निष्पादन करना।

ख). नगरपालिका अधिनियम 2007 के प्रावधानों के तहत कचड़ा फेंकने वाली से दण्ड की मसूदी।

ग). जन जागरूकता हेतु दण्ड का प्रावधान एवं कचड़ा ना फेंकने हेतु साईनेज बोर्ड का अगिष्ठापन।

Nal Singh
5.08.25

वैज्ञानिक
बिहार राज्य प्रदूषण
नियंत्रण परिषद, पटना।

Prakash
5.8.25

क्षेत्रीय पदाधिकारी
बिहार राज्य प्रदूषण
नियंत्रण परिषद, बंगलूरराय।

Prakash
5.8.25

उप नगर आयुक्त
नगर निगम, समस्तीपुर।

Prakash
5.8.25

अपर सहायता
नगर निगम, समस्तीपुर।

Translated copy
 Joint Investigation Report
 Date :5/08/2025

In the case of O.A No.-27/2025/EZ Ram Kumar V/S State of Bihar & Ors. filed in the Hon'ble National Green Tribunal, Eastern Bench, Kolkata, in compliance with the orders passed on 24.03.2025 and 07.05.2025, a committee was constituted to conduct a factual investigation by the District Magistrate, Samastipur vide letter no.-1681 dated 14.05.2025. The said constituted investigation committee conducted a site inspection on 18.06.2025 and submitted a joint investigation report.

The investigation committee again conducted a joint site inspection today on 05.08.2025 and investigated various facts related to the complaint. The statement is as follows:-

1. Facts related to the land in question

In the light of the facts found by the Joint Committee constituted on 18.06.2025, the District Magistrate, Samastipur vide letter no.-2410 dated:-08.07.2025, in the case of O.A No.-27/2025/EZ Ram Kumar V/S State of Bihar & Ors. filed in the Hon'ble National Green Tribunal, Eastern Bench, Kolkata - Anchal Adhikari, Samastipur was directed to clarify the detailed statement and updated status of Jamabandi of the land in question on the basis of revenue records.

In the light of the order of the District Magistrate, Anchal Adhikari, Samastipur vide letter no.-1835 dated-10.07.2025, Ram Kumar V/S State of Bihar & Ors. In the case of, the revenue record/field investigation report of the land in question was submitted, in which it is mentioned that by letter no.-1623 dated-24.06.2025 of the Anchal Officer, Samastipur, the proposal for cancellation of Jamabandi has been sent to the Land Reforms Sub-Divisional Magistrate by maintaining record number-01/2025-26. The statement is as follows:-

Statement related to offline Jamabandi No. 122/300:-

Name of Mouza	Police Station Number	Account Number	Khesra Number	Area	Jamabandi Rayat
Kashipur	178		351	10 Dhur	Shyama Devi Husband- Kushesh Prasad
			113	0-1-11 Dhur	

Statement related to online Jamabandi No. 300 Part-2 Page-300:-

Name of Mouza	Police Station Number	Account Number	Khesra Number	Area	Jamabandi Rayat
Kashipur	178	-	0	09 decimal	Shyama Devi Husband- Kushesh Prasad

In the above case, No.-27/2025/EZ has been issued by District Magistrate Samastipur vide letter no.-2095 dated-31.07.2025 In the case of Ram Kumar V/S State of Bihar & Ors., a letter was issued to provide the updated status related to the measured encroachment of the land in question. In the light of the said letter, the A officer, Samastipur has submitted the measured report in letter no. 2340 dated 05.08.2025 and further action is being taken as per the rules by maintaining the encroachment case number 01/25-26.

Renovation and Beautification

The District Officer, Samastipur, vide letter no. 1951 dated 31.05.2025, ordered the Executive Engineer, Urban Development Division, Samastipur to provide the estimate for the renovation of the pond/construction of the ghat in accordance with the model estimate prepared at the department level for the renovation/construction of the pond located in ward number-32 under the Municipal Corporation, Samastipur area.

The Executive Engineer, Urban Development Division, Samastipur, vide letter no. 166 dated 16.06.2025, under the Jal Jeevan Hariyali Yojana, obtained technical approval for the estimate of the pond (pond) located in ward number-32 under the Municipal Corporation, Samastipur area and submitted it to the Municipal Commissioner, Municipal Corporation, Samastipur for administrative approval.

A letter has been sent to the Joint Secretary, Urban Development and Housing Department, Bihar, Patna, regarding the administrative approval of the pond located in Ward No. 32

under the Municipal Corporation, Samastipur area under the Jal Jeevan Hariyali Yojana by the Municipal Commissioner, Municipal Corporation, Samastipur, vide letter no. 2141 dated 17.06.2025.

After administrative approval, the work of renovation will be completed by the Municipal Corporation - Samastipur after completing the tender process.

3. Waste disposal:-

During the on-site inspection, garbage was found in the pond and on its banks. For proper disposal of garbage, the following action can be taken at the level of Municipal Corporation, Samastipur -

a), Scientific disposal of garbage.

b) Recovery of penalty from those throwing garbage under the provision of Municipality Act 2007.

c) Provision of penalty for public awareness and installation of signage board for not throwing garbage.

Senior scientist, Bihar State Pollution Control Board, Patna.

Regional Officer Bihar State Pollution Control Board, Begusarai.

Deputy Municipal Commissioner Municipal Corporation, Samastipur.

Additional Magistrate Samastipur

R/12

अंचल कार्यालय, समस्तीपुर

E-mail: 33.09.030333102012@nic.gov.in
दूरभाष नं०-054417255

पत्रांक-2349

प्रेषक, अंचल अधिकारी,
समस्तीपुर।

प्रेषण में, जिला मदाधिकारी,
समस्तीपुर।

दिनांक- समस्तीपुर, दिनांक 5/8/25

विषय- माननीय राष्ट्रीय हरित अधिकरण, पूर्वी बेंग, कोलकाता में दाखल O.A No.-27/2502/EZ Ram
Kumar Vs State of Bihar & Ors. से संबंधित अद्यतन जॉन प्रतिवेदन का प्रेषण।

प्राप्त- भवदीय पत्रांक-2695/नॉनिसमो, दिनांक-31.07.2025।

माहसल

उपरोक्त विषयक प्रारम्भिक पत्र के सदर्भ में सादर सूचित करना है कि माननीय राष्ट्रीय हरित
अधिकरण, पूर्वी बेंग, कोलकाता में दाखल O.A No.-27/2502/EZ Ram Kumar Vs State of Bihar & Ors. में
माननीय राजस्व कर्मचारी से स्वस्थ एवं अधिलेखीय आंच कराया गया। राजस्व कर्मचारी द्वारा प्रतिवेदित किया
गया है कि स्वस्थ जमीन के रूप में स्थानीय दफ्तरों द्वारा विधि बाध संख्या-282/2011 शांति सिन्हा
नगेर-वादीगण बंगाल हरियरना प्रसाद सिंह बरीरह में दिनांक-26.12.2013 को पारित आदेश की छायापति एवं
The Bihar Land Tribunal, Patna के B.L.T. Case No.-314 of 2022 में पारित आदेश की छायापति प्रस्तुत
किया गया है जिसमें भूमि का विवरण निम्न प्रकार है:-

गाँव का नाम	धाना संख्या	कच्चा संख्या	खेती संख्या	रकबा
समस्तीपुर	178	-	351	62 बी०

राजस्व कर्मचारी द्वारा यह भी प्रतिवेदित किया गया है कि राजस्व अधिलेख यथा परिसर 351
आप/खारा मज्जी से मिलान किया। पाया कि 178 धाना संख्या/351 खारा मज्जी में पोखर के भाग से अंकित है। एवं
यह भी प्रतिवेदित है कि भूमि सुधार उप समाहर्ता, समस्तीपुर के न्यायालय द्वारा पारित आदेश की प्रति में
अधिलेख है कि भूमि विवाद निराकरण बाध संख्या-18(ए)/2010 में इस न्यायालय द्वारा पुराना संसरा संख्या-351
की भूमि को सार्वजनिक भूमि घोषित किया गया। एवं आदेश पारित किया गया है कि उक्त भूमि से संबंधित फॉर्ट
की जमाबंदी अगर किसी व्यक्ति के नाम पर पर रही है तो वह तत्काल प्रभाव से खारिज समझी जाए। उक्त के
आलोक में उल्लेखनीय है कि इस कागजात के पत्रांक-1673 दिनांक-24.06.2025 के द्वारा जमाबंदी रद्दीकरण का
परिणाम अधिलेख संख्या-01/2025-26 सार्वजनिक कर भूमि सुधार उप समाहर्ता, समस्तीपुर को भेजा जा चुका है।

प्रतिवेदित है कि राजस्व कर्मचारी द्वारा सार्वजनिक विवेचन प्रक्रिया में प्रतिवेदन के आलोक में विषयविशेष
माहसल से संबंधित अद्यतन अर्गीन से नापी करवाई गई। अद्यतन अर्गीन के नापी प्रतिवेदन का अवलोकन किया।
नापी प्रतिवेदन में उल्लेखित है कि परतगत क्षेत्रों के जंगल भाग भूमि पर अधिलेख का प्रेषण किया गया है।

उक्त परिशिष्ट में दिशित अधिलेख बाध संख्या-01/2025-20 सार्वजनिक कर नियमानुसार
कार्रवाई की जा रही है।

सादर सूचनायें समाहित।

विश्वजीतमान

अंचल अधिकारी,
समस्तीपुर।

रिपोर्ट में,

डिप्लोम इंजीनियरिंग
कानपुर

विषय: - सौर - कानपुर छाया नं. - 125 के डिप्लोम संख्या सं -
351 सौर की युक्ति के अन्तर्गत में सौरकी
जोया गणितें ।

सामग्री उपरोक्त विषय के अन्तर्गत सौर युक्ति करना है कि
सौरकी डिप्लोमासुसार सौर - कानपुर छाया नं. - 125 के डिप्लोम
संख्या सं. - 351 संख्या - 63.206 कि युक्ति के अन्तर्गत जोया
सौर की युक्ति के अन्तर्गत में सौरकी डिप्लोम संख्या सं
गणितें किना । सौर की युक्ति गणितें है -

सौर - कानपुर संख्या सं. - 351 संख्या - 63.206 (सौरकी युक्ति)		
छाया नं. - 125		
सौरकी	संख्या	विषय
1) सौरकी सौरकी विषय -	16131 = 31044 = 0.921	सौरकी सौरकी सौरकी
2) सौरकी सौरकी विषय -	16115 = 111.5 = 0.051	सौरकी सौरकी सौरकी
	16118 = 151.5 = 0.440	सौरकी सौरकी सौरकी
3) सौरकी सौरकी विषय -	17106 = 1425.4 = 0.375	सौरकी सौरकी सौरकी
4) सौरकी सौरकी विषय -	61112 = 732.4 = 1.680	सौरकी सौरकी सौरकी
5) सौरकी सौरकी विषय -	10133 = 334.4 = 0.791	सौरकी सौरकी सौरकी
	11125 = 31.4 = 0.211	सौरकी सौरकी सौरकी

डिप्लोम संख्या सं
नं. - 351

सौर की युक्ति गणितें

सौरकी सौरकी
सौरकी सौरकी
सौरकी सौरकी

- (iii) $10 \times 10' = 100 \text{ वर्ग मीटर} = 100 \times 100 \text{ वर्ग मीटर} = 10000 \text{ वर्ग मीटर}$
 माना प्रत्येक वर्ग मीटर के क्षेत्र में 1000 बीज बोए जायें।
 अतः कुल बीज का भार $10000 \times 1000 = 10,000,000$ ग्राम होगा।
- (iv) $10 \times 10' = 100 \text{ वर्ग मीटर} = 100 \times 100 \text{ वर्ग मीटर} = 10000 \text{ वर्ग मीटर}$
 माना प्रत्येक वर्ग मीटर के क्षेत्र में 1000 बीज बोए जायें।
 अतः कुल बीज का भार $10000 \times 1000 = 10,000,000$ ग्राम होगा।
- (v) $10 \times 10' = 100 \text{ वर्ग मीटर} = 100 \times 100 \text{ वर्ग मीटर} = 10000 \text{ वर्ग मीटर}$
 माना प्रत्येक वर्ग मीटर के क्षेत्र में 1000 बीज बोए जायें।
 अतः कुल बीज का भार $10000 \times 1000 = 10,000,000$ ग्राम होगा।
- कुल बीज का भार = 10000 वर्ग मीटर का क्षेत्र में बोए गए बीजों का भार = 10,000,000 ग्राम
- कुल क्षेत्रफल = 351 वर्ग मीटर = 351 \times 100 = 35100 वर्ग मीटर
- कुल बीजों का भार = 10,000,000 ग्राम
- कुल क्षेत्रफल = 35100 वर्ग मीटर
- कुल बीजों का भार प्रति वर्ग मीटर = $\frac{10,000,000}{35100} = 284.89$ ग्राम
- कुल बीजों का भार प्रति एकड़ = $284.89 \times 4046.86 = 1,152,000$ ग्राम

Prakash Kumar
 शिक्षक
 अमरपुर

सेवा में,

अंचल अधिकारी,
समस्तीपुर।

विषय:- मौजा- काशीपुर, थाना नं0-178 के अंतर्गत खेसरा सं0-351 पोखर की भूमि के संबंध में स्थलीय जाँच प्रतिवेदन।

महाशय,

उपर्युक्त विषय के संदर्भ में सादर सूचित करना है कि भवदीय निर्देशानुसार मौजा-काशीपुर, थाना नं0-178 के अंतर्गत खेसरा सं0-351, रकबा-63.806 डी भूमि का स्थलीय जाँच एवं मापी हेतु स्थल पर पहुँचा। उपलब्ध नक्शा से मापी किया। मापी विवरण निम्नवत् है:-

मौजा-काशीपुर, खेसरा सं0-351, रकबा-63.806 (नक्शानुसार) थाना नं0-178		
करजाधारी	रकबा	किस्म
1 योगेन्द्र प्रसाद पिता-	10'x36'=360 Sq फीट=0.826 डी0	पक्का मकान नव सहन
2 बबुए लाल चौधरी पिता-	1'x15'=22.5 Sq फीट=0.051 डी0	नव निर्मित मकान में छज्जी के रूप में।
	24'x8'=192 वर्ग फीट=0.440 डी0	बाउण्ड्रीवाल एवं सहन के रूप में।
3 प्रमोद सिंह पिता- स्व0 रघुनाथ सिंह	7'x20'6"=143.5 Sq फीट=0.329 डी0	पक्का मकान नव सहन के रूप में।
4 डा0 हपीकेश सिंह पिता- रामचंद्र सिंह	61'x12'=732 वर्ग फीट =1.68 डी0	वर्ट एलिवेस्टर के मकान नव सहन के रूप में।
5 शंकर चौधरी पिता-	10'x33'=330 वर्ग फीट =0.75 डी0	वर्ट एलिवेस्टर के मकान नव सहन के रूप में।
	4'x23'=92 वर्ग फीट =0.211 डी0	पक्का मकान नव सहन के रूप में।

अतः श्रीमान् को सूचनार्थ समर्पित।

अनुलग्नक:-

1. नजरी नक्शा

अंचल अमीन
समस्तीपुर।

मौजा- काशीपुर
थाना-178
अंचल-समस्तीपुर
जिला-समस्तीपुर

संकेत:- नोट मापी पुराना खेसरा सं0-351 का मापी विवरण:-

$$\begin{aligned} \text{खण्ड (1), रकबा} &= 230 \times 242.5 \\ &= 55775 \text{ वर्ग कड़ी} \\ \text{खण्ड (2), रकबा} &= 62.5 \times 52.5 \\ &= 3281.25 \text{ वर्ग कड़ी} \\ \text{खण्ड (3), रकबा} &= 50 \times 95 \\ &= 4750 \text{ वर्ग कड़ी} \\ \text{कुल रकबा} &= \text{खण्ड 1+2+3} \\ &= 63806.25 \text{ वर्ग कड़ी} \\ &= 63806 \text{ जिसमें अंश} \end{aligned}$$

भाग में,

- (1) योगेन्द्र प्रसाद पिता..... द्वारा पक्का मकान (10'x36'= 360= 0.826 डी0) नव सहन के रूप में दखल कब्जा किया हुआ है।
- (2) रकबा 24'x8'= 192 वर्ग फीट = 0.440 डी0 में बाउण्ड्रीवाल और सहन एवं रकबा 1'6" x15= 22.5 वर्ग फीट=0.051 डी पर नव निर्मित मकान का छज्जी के रूप में बबुए लाल चौधरी पिता..... द्वारा कब्जा किया गया है।
- (3) रकबा 7'x20'6"= 143.5 वर्ग फीट = 0.329 डी0 पर पक्का मकान नव सहन के रूप में प्रमोद सिंह पिता-स्व0 रघुनाथ सिंह द्वारा कब्जा किया गया है।
- (4) रकबा 61'x 12'= 732 वर्ग फीट = 1.680 डी0 पर ईट एलिवेस्टर के मकान नव सहन के रूप में डा0 हपीकेश सिंह, पिता-रामचन्द्र सिंह द्वारा कब्जा किया गया है।
- (5) रकबा 10'x 33'= 330 वर्ग फीट = 0.757 डी0 पर ईट एलिवेस्टर के मकान नव सहन एवं रकबा 4'23' = 92 वर्ग फीट=0.211 डी पर पक्का मकान नव सहन के रूप में शंकर चौधरी द्वारा कब्जा किया गया है।

क्रम सं0-1 से 5 तक का कुल रकबा 4.297 डी पर पोखर खेसरा सं0-351 कुल रकबा 63.806 डी में उपरोक्त व्यक्तियों द्वारा दखल कब्जा किये हुए है। जिसे लाल स्याही से दर्शाया गया है।

अंचल अमीन
समस्तीपुर।

मौजा- काशीपुर
थाना-178
अंचल-समस्तीपुर
जिला-समस्तीपुर

नोट:- खेसरा सं०-351 को पीला रेखा से दर्शाया गया है।
खेसरा सं०-351 में अवस्थित आवासीय संरचना को लाल स्याही से दर्शाया गया है।

अंचल अमीन
समस्तीपुर।

—नाम - लक्ष्मीपुर—

सं. - १२४

—जिला - रामपुर—

—जिला - रामपुर—



नोट :-

खंभरा सं - ३५१ को पीला रंग
से दर्शाया गया है

खंभरा सं - ३५१ में अवस्थित
अवस्थित संरचना को लाल
रंग से दर्शाया गया है।

Prasanta Kumar
Prasanta Kumar Das
अवधुत
रामपुर

Date: 21-07-2025

TO WHOMSOEVER IT MAY CONCERN

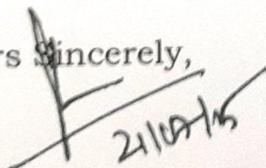
Subject: Authorization for Filing and Signing Documents in Connection with OA/27/2025/EZ before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata Bench.

Respected Sir/Madam,

I, Roshan Kushwaha, son of Ram Prakash Singh, aged about 37 years old, working for gain as District Magistrate, Samastipur the Office of District Magistrate, Samastipur, Bihar-848101, do hereby authorize Shri. Brajesh Kumar s/o Ashok Pd. Mandal aged about 55 years, permanently residing at At+Po- Singhia, PS- K.Nagar, Dist- Prunia, Bihar-854301 presently posted as Additional District Magistrate, Samastipur working for gain at Office of Additional District Magistrate, Samastipur, Bihar, Pin- 848101, to file, sign, represent and submit any and all documents related to **OA/27/2025/EZ** before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata Bench, on behalf of myself and District Magistrate, Samastipur
Please consider this letter as an official authorization for the said purpose, copy of the Aadhar card of Brajesh Kumar is hereby attached along with this authorization.

This is for your kind information and record.

Yours Sincerely,


District Magistrate,
Samastipur,
Bihar.



भारत सरकार
Government of India

भारतीय विशिष्ट पहचान प्राधिकार
Unique Identification Authority of India



ब्रजेश कुमार
Brajesh Kumar
जन्म तिथि / DOB : 09/05/1970
पुरुष / Male



पता: आशोक प्रसाद मंडल,
ग्राम सिधिया धाना के नगर, पुर्णिया,
पुर्णिया, पुर्णिया, पुरना, बिहार,
854301

Address: S/O. Ashok Prasad Mandal, Vill.
Singhia P.S.-K.Nagar, Purnea, Purnear,
Purnia, Purnea, Bihar, 854101

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आधार - आम आदमी का अधिकार

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